

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the Gazette of India and Provincial Gazettes. Orders of Commandants of Volunteers Corps

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS

The 12th July 1944

No. 12083-S.T.—The following notification issued by the Government of India, in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 12th June 1944

No. 90(1)-C/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely :—

THE BRASS UTENSILS (CONTROL) ORDER, 1944

1. (1) This Order may be called the Brass Utensils (Control) Order, 1944.
- (2) It extends to the whole of British India.
- (3) It shall come into force at once.

2. In this Order, unless there is anything repugnant in the subject or context,—

(a) “approved dealer” means any dealer in brass utensils whose name is for the time being specified in Schedule I;

(b) “manufacturer” means any person carrying on the business of manufacturing brass utensils to whom brass sheets are released under an approved scheme of the Central Government;

(c) “Schedule” means a Schedule appended to this Order;

(d) "utensils to which this Order applies" means utensils made from brass sheets released to manufacturers under an approved scheme of the Central Government.

3. No manufacturer shall manufacture from the brass sheets released to him under an approved scheme of the Central Government,—

(i) any articles other than brass utensils of the description specified in Schedule II; or

(ii) any brass utensils which are not of 21 oz. gauge.

4. No manufacturer shall sell any utensils to which this Order applies except to, or through the agency of, an approved dealer carrying on business in the area assigned to that manufacturer by general or special order of the Central Government.

5. No manufacturer shall sell ex-factory any utensil to which this Order applies at a price higher than 90 per cent of the maximum retail price of the utensils as determined by the provisions of Schedule II, not taking into account any legitimate packing and transportation charges.

6. Every manufacturer shall submit to the Secretary to the Government of India in the Department of Industries and Civil Supplies on or before the 7th day of every month a true return in the form appended to this Order.

7. No approved dealer shall sell any utensil to which this Order applies at a price higher than the maximum retail price of the utensil as determined by the provisions of Schedule II.

8. Every approved dealer shall prominently display in his shop a copy of Schedule II duly authenticated by or on behalf of the Central Government, and shall, whenever required by any purchaser or prospective purchaser, allow him to examine it.

9. Every manufacturer and every approved dealer shall comply with the directions of the Central Government or of any officer authorised by the Central Government in this behalf, as to any markings to be made on utensils to which this Order applies.

10. Any officer authorised by the Central Government in this behalf may, with a view to securing compliance with this Order,—

(a) require any manufacturer or approved dealer to give any information in his possession with respect to his business;

(b) inspect or cause to be inspected any books or other documents belonging to or under the control of any manufacturer or approved dealer;

(c) enter and search, or authorise any person to enter and search any premises, and seize, or authorise any person to seize, any articles in respect of which he has reason to believe that a contravention of this Order has been committed.

11. The Central Government may by general or special order exempt any person or class of persons from all or any of the provisions of this Order.

12. Any Court trying a contravention of this Order may besides the other penalties leviable by law direct that any brass sheets or utensils in respect of which the Court is satisfied that the Order has been contravened shall be forfeited to His Majesty.

SCHEDULE I

[See clause 2(a)]

*List of approved dealer***AJMERE-MERWARA****AJMER**

M/S. Harbilas Madannohan
 M/S. Jindalal Sultanmal
 M/S. Jagannath Singh Amarsingh
 M/S. Misrilal Haraekhand
 M/S. Sadasukh Madanlal
 M/S. Virdkaran Lakmichand

BEAWAR

M/S. Baldevji Puranmull
 M/S. Jainarayan Surajmull
 M/S. Todarmull Jagannath

KEKRI

M/S. Moolchand Nemichand

ASSAM**BARPETTA**

M/S. B. K. Bhattacharya

DHUBRI

M/S. Jashodalal Monoranjan Dey

DIBRUGARH

M/S. Badrinarain Pannalal
 M/S. Birdhichand Gangapersad
 M/S. Dibrugarh Trading Co.
 M/S. Dutt Brothers

DOOMDOOMA TOWN

M/S. Chanaram Chawdhury
 M/S. Dutt Narain Patwari
 M/S. Murrari Mohan Dass

GAUHATI

M/S. Ellahi Bux Karim Bux
 M/S. Govindram Balmukand
 M/S. Jamunadbar Ramnibas
 M/S. Kalicharan Book-seller
 M/S. Lachuminarain Bhuramall

HARLONG

M/S. Kaluram Mukandlal

JORHAT

M/S. Ramnarain Tarachand

KAMRUP

M/S. Gurucharan Dass

LEDO

M/S. Friends Union Stores

MARIANI

M/S. Anant Chandra Dass

NOWGONG

M/S. Ayoob Ally & Brothers

M/S. Mangilal Sitaram

PALASWARI

M/S. Thakurdass Ranglal

RAHA

M/S. Umesh Chandra Dey

SHELLONG

M/S. Chendra Vallabh Umakant

SIBSAGAR

M/S. Ghasiram Ramnibas

SYLHAT

M/S. Abdul Kaher & Sons
 M/S. Haji Abdul Rehman & Sons.
 M/S. Sasank Mohan Kanemanik

TEZPUR

M/S. Rajni Kanta Paul
 M/S. Sri Gopal Sundaripall

TINSUKIA

M/S. Dilsukhrai Ranglal
 M/S. Habibullah Shafiullah
 M/S. H. S. Ponhoo Mia & Sons.
 M/S. Lachumi Narain Bhuramul

BALUCHISTAN**QUEITA**

M/S. Chetan Dass Tula Ram
 M/S. Fayyaz Beg Usman Beg

BIHAR**ARRAI**

M/S. Maharajram Ramdhariram

BAIDYANATHDHAM

M/S. Bhagwatshah Kaliprasad
 M/S. Durgaprasad Trilokechand
 M/S. Khanderu Shah
 M/S. Liyakatmia Anwarally
 M/S. Mahegu Shah
 M/S. Ramdhani Shah Kasera
 M/S. The Baidyanath Variety Stores
 M/S. The Delhi Variety Stores

BANKIPUR

M/S. Lalaram Kailash Persad

BEHAR-SUARIF

M/S. Prakash Singh Sudeswar Singh

BERMO

M/S. Vasantrai Fatehchand

BHAGALPUR

M/S. Deviprasad Durgaprasad
 M/S. Gokulchand Kishanlal
 M/S. Kapurishah Gopalshah
 M/S. Keshavlal Jagdishprasad
 M/S. Ramnath Mukerjee Kuvvernath
 Mukerjee.

BETTLAH

M/S. Sarjupersad Mahabirpersad

CHAIBASA

M/S. Abboypado Mukherjee
 M/S. Laxman Sahu
 M/S. Ramratan Shreerayan

CHAPRA

M/S. Raghunandanpersad Mahadevipersad

DALTONGUNJ

M/S. Suvalal Gopilal

DARBHANGA

M/S. Dayaram Babulal
 M/S. Ramkrishen Sao Bachilal Sha

GAYA

M/S. Gopishah Ramawtarshah
 M/S. Ramkhelawanram Kedarnath
 M/S. Utimram Ayodhyaram

GOLA

M/S. Hariherram Permeshivarram

HAZARIBAGH TOWN

M/S. Suvalal Gopilal

JHARLA.

M/S. Gangoprasad Jamunaprasad
M/S. Jadvji Lakhamshi
M/S. J. L. Patel
M/S. Laxmishanker Dayashanker
M/S. Mahabakas Hanumandas
M/S. Ratilal Chatrabhuj
M/S. Shivji Lakhamshi

JAMSHEDPUR

M/S. Amritlal Nagjee
M/S. Bindeshwaripersad Sakchi
M/S. Manilal Gulabchand
M/S. Ratilal Rugnath

KATRASGARH

M/S. Vasanti & Brothers

KISHANGUNJ

M/S. Aghore Nath Rai

KADARMA

M/S. Kamla Bhandar

LOHARDAGA

M/S. Haroon Ummar Cutchi

LUCKEESARAI

M/S. Chhoturam Sinduria

MADHUBANI

M/S. Amritlalrai Bhagwatrai

MONGHYR

M/S. Darshanshah Gayaprasad

PATNA

M/S. Kashiprasad Laxminarayan
M/S. Mahavirprasad Jamunaprasad
M/S. Pilluram Thakurram
M/S. Thakurram Akluram

PURULLA

M/S. Tin Coori Mahendro Sarat Chandra
Halder.

PURNEA

M/S. Jankiwati Choidharani

RAMGARH

M/S. Badridas Rajkishore

RANCHI

M/S. Ranchi Stores

SAHEBGANJ

M/S. Brijlal Shankarlal

SARAIGUNJ

M/S. Bhoju Sao Dwarikaprasad
M/S. Mathura Sao Lachuman Sao

SIWAN

M/S. Motiram Balgohindram

BENGAL

ASANSOL

M/S. Gaurishanker Maharaj

BAINCHI

M/S. Gore Haridas

BANKURA

M/S. Jiadayal Harikishun

M/S. Sarab Mangia Metal Works

BURNPORE

M/S. Fatel Mohamed & Sons

CALCUTTA

M/S. Achambelal Sadh

M/S. Chauthmull Rejendrakumar

M/S. D. Jamnadas & Co.

M/S. Gulzarimull Rikhavdas

M/S. Indian Brass Ware Store

M/S. J. Nagardas & Co.

M/S. Kanahvalal Sarawgi

M/S. Lochanlal Sadh

M/S. Mohanlal H. Zavery

M/S. Prithvinarayan Sadh

M/S. Purushottam Narayan Sadh

M/S. Rajnarayan Sadh

M/S. Rowasingh Laxminarayansingh

M/S. Shivnath Mohanlal

M/S. Sashibusanday Parbha Paddo Day

M/S. S. C. Pall

M/S. S. N. Jain

M/S. The Calcutta Aluminium Stores

M/S. Wazid ally & Sons

CHITTAGONG

M/S. Khetra Mohan Kansmanik

COMILLA

M/S. Saratchand Banik

DACCA

M/S. Doslal Ramji

M/S. Sadhu Charan Day

M/S. Sudhir Chandra Bardhan

M/S. The Bombay Aluminium Stores

DAMDIM

M/S. Muneswar Gusai Dhaneswar Gusai

DARJEELING

M/S. Abdul Hamid & Brothers

M/S. Harnarayan Jagannathprasad

M/S. Mahabir Ramnandan Misra

GAIBANDHA

M/S. Nemchand Tolaram

GHATAL

M/S. Saratchand Mandal Nagendranath
Mandal.

JALPAIGURI

M/S. Gokulehand Richpal

M/S. Ramjidas Bisecwarlal

M/S. Singhi Brothers

KALIMPONG

M/S. Bishunram Ramchandarpersad

M/S. Parbhudayal Dectaram

KHARAGPUR

M/S. Abdul Karim & sons

M/S. S. Harilal

KHULNA

M/S. The Minerva Stores

KURSEONG

M/S. Bhagwandas Agarwalla

LALMANERHAT

M/S. Motilal Prafullanath Sarkar

MAL

M/S. The Doors Music Hall

MIDNAPUR

M/S. D. N. Kali

RANIGUNJ

M/S. Bajrangilal Murlidhar

RANGPUR

M/S. Jibraji Manikchand

SURI

M/S. Hafiz Abdul Rauf Dildar Ahmed

TEESTA-BRIDGE

M/S. Devduttam Mamchand

BOMBAY

AHMEDABAD

M/S. Amritlal Tribhowandas

M/S. Bombay Brassware Mart

M/S. Badilal Devchand

M/S. Chakubhai Ganesh

M/S. Chhaganlal Gangaram

M/S. COUNILAL Kalidas

M/S. Chandulal Kalidas

M/S. Dhanjibhai Kalidas

M/S. Harichand Jhavaradas

M/S. Harichand Devchand

M/S. Jayantilal Vadilal

M/S. Ghelabhai Shivchand

M/S. Kanaiyalal Navnitlal
(Ochavlal Mohan Lal)
M/S. Mahasbankar Shivram
M/S. Mayabhai Narotamdas
M/S. Nagardas Moti Chand
M/S. Ram'al Harilal
M/S. Rati'al Hathichand
M/S. Vadilal Devchand

AHMEDNAGAR

M/S. Ahmed Samshudin
M/S. Balaji Govind Rashne
M/S. Haji Banekhan Davud Khan
M/S. Kudabax Haji Suleman
M/S. Maruti Gonu Velopur
M/S. Osmankhan Ismailkhan
M/S. Rasno Brothers
M/S. Traniback Balkrishan Rasno

AMALNER

M/S. Ambalal Manilal
M/S. Madhukar Pandurang

AMOD

M/S. K. N. Brothers Indralal Co.
M/S. Moti Lal Himat Lal

ANAND

M/S. Punjabhai Keshavlal
M/S. Ramkrishna Kalidas

ANKLESHWAR

M/S. Chunilal Nathubhai

ATHNI

M/S. Nathmal Motiji
M/S. Yallappa Dhulappal

BARSI

M/S. Kishan Gyanoba Katkar
M/S. Narayan Raghunath
M/S. Shantinath Tukaram

BAGALKOT

M/S. Chnanna Vankudre & Tavanappa Sangami.

M/S. Gomte Shapa Kalappa
M/S. Jambu Lingya Jalwadi
M/S. Shantappa Bermappa Vankudre
M/S. Tavnappa Adippa Balgi

BARAMATI

M/S. Bayaji Laxman Khatne
M/S. Manohar Santram Dhobre
M/S. Sonu Bhau Sasvade

BELGAUM

M/S. Apanna Chintamanrao
M/S. Appabarmappa Chivate
M/S. Bharmappa Erappa Nesarkar
M/S. Chivati Brothers
M/S. Chintaman Marotirao Ludge
M/S. Devendra Chintamanrao
M/S. Dondiram Gopal Vankudra
M/S. Mukund Tukoji Patil
M/S. National Stores
M/S. S. N. Kakateker
M/S. Sidhoji Nagoji
M/S. Tavanappa Yeshwant

BRUSAVAL

M/S. Ramdas Ganbhir
M/S. Vanman Ganpal

BIFAPUR

M/S. Babusilarao Kasikapde
M/S. Bharmappa Davendra Prasad
M/S. Dambel Patil
M/S. Maliappa Rukkappa Totak
M/S. Tavanappa Baba Mutia

BILLIMORA

M/S. Chandulal & Co.
M/S. Chhaganlal Bhagwandas
M/S. Ghelabhai Devchand

BOMBAY CITY

M/S. Amritlal & Co.,
M/S. Amritlal Umedlal
M/S. Amithelal Sakalchanda
M/S. Babaji Annaji Tarkar
M/S. Bhikhachand Balchand
M/S. Babulal Homraj
M/S. Bhikchand Bhabutmal
M/S. Bombay Metal Mart
M/S. Bombay Aluminium Stores

M/S. Chunilal Hakamchand
M/S. Chhogmal Hazarimal
M/S. Chhogmal Kaluram
M/S. Chhaganlal Kasturchand
M/S. D. Umedlal

M/S. D. Umejilal & Co.,

M/S. Dalsukhram Bulakidas
M/S. Dwarkanath Gangaram
M/S. Devichand Garnnaji

M/S. Devidayal & Sons
M/S. Faquirchand Kankuchand
M/S. Gopaldas Bhaichand
M/S. Govind Vittal
M/S. Gulabchand Punamchand

M/S. Gajanand Abaji

M/S. G. G. Patil

M/S. H. Rosiklal

M/S. Himmatlal Bapulal

M/S. Hind Hardware Stores

M/S. Hazarimal Joraji

M/S. India Metal Sales, Ltd.

M/S. Jannadas Prabhudas

M/S. Jhinabhai Nathalal

M/S. Jayantilal Bavalal

M/S. Jagjivandas Baldevdas & Co.,

M/S. Jayantilal Ramanlal

M/S. Jivraj Bhuthaji

M/S. Keshavlal Co.,

M/S. Keshavji Jhaverchand

M/S. Kassam Mohd. Mitha

M/S. Keshavji Ladha

M/S. Kadikar Bros

M/S. Kantilal Nanchand

M/S. K. Kikabhai

M/S. Kaluram Mohanlal

M/S. Kantinlal Bross

M/S. Karandikar Bros

M/S. Kundanlal Jesraj

M/S. Lalji Vanmalidas

M/S. Manial Chhatur

M/S. Mohanlal Lallubhai

M/S. Mangilal Hazarimal

M/S. Mohd. Hussain & Sons

M/S. Manrupji Kenaji

M/S. Manekchand Ramau Lal

M/S. Manidas Chhaturdas

M/S. Mansukhlal Narayandas

M/S. Murlidhar Bhagwandas

M/S. Nanalal Wadilal

M/S. Navnitlal Narotamdas

M/S. Nanchand Raichand

M/S. Natvarlal Mohanlal

M/S. Navnitlal Parshotam

M/S. Pannalal B. Shah

M/S. Prithviraj Jethaji

M/S. Rasiklal Kantilal

M/S. Ratilal Mohanlal

M/S. R. G. Patil

M/S. Ramnath Ganpat

- M/S. Sakalchand & Bros.
M/S. Shivshankar Raghuram.
M/S. Sangvi Bros.
M/S. Sangwi & Sons.
M/S. Thanmal Nialchand
M/S. Tulsidas Bithaldas
M/S. Umedmal Manrupji
M/S. Vanechand & Co.
M/S. Vijlal Vithaldas
M/S. Vrijlal Chunilal
M/S. Vastamal Bhabhutnal
- BORSAD**
M/S. Bapulal Nagardas
M/S. Chimanlal Motilal
M/S. Mohanlal Motilal
- BROACH**
M/S. Chandullal Amritlal
M/S. Ghilabhai Vanmalidas
M/S. Manordas Keshavji
- BULSAR**
M/S. Dayaram Valabhram
M/S. Kikabhai Valabhram
M/S. Valabhram Haribhai
- CHALISGAON**
M/S. Omkar Baliram
M/S. Bandhu Pandu
- DAKOR**
M/S. Punamchand Manekchand
M/S. Ramchand Premanand
- DAHNU ROAD**
M/S. Chhotalal Bhavanidas
- DAHOD**
M/S. Esoph Ali Mohamad Ali
- DHARWAR**
M/S. Padmappa Tavnapa
M/S. Shantappa Bhanappa Takle
- DHOLKA**
M/S. Harilal Maganlal
M/S. Jethalal Lalloobhai
M/S. Natvarlal Jethalal
- DHAMANGAON**
M/S. Bhagwandas Naraindas
- DHULLA**
M/S. Dulaji Devaji
M/S. Javerchand Achaldas
- FAIZPUR**
M/S. Chimnaji Laxman
M/S. Murlidhar Chimnaji
M/S. Trimbak Chimnaji
M/S. Vishwanath Laxman
- GADAG**
M/S. Channappa Baslingappa Hulgundi
M/S. Girdherlal Jhaverchand
M/S. Isherappa Malerchappa
M/S. Janardhan Tirkosakabadi
M/S. Kashinath Kusosha
M/S. Kabadi & Co.,
M/S. Mohd. Ezall Mohd. Esmail
- GANDEVI**
M/S. Ghelabhai Cooverji
M/S. Kuverji Pranvallabh
- GODHRA**
M/S. Mohd. Haji Elahibux
- HAVERI**
M/S. Fakirappa Yellappa Godle
M/S. Punnappa Ganatappa Godle
M/S. Shantappa Rajappa
- HUBLI**
M/S. Balchandra Jayakumarappa
- M/S. Bhimappa Rangappa
M/S. Bharurao Parisnath
M/S. Brahamappa Shantappa Bilgi
M/S. Bhujbalappa Padmappa Pratham Chetty
M/S. Bhujballappa Apparao
M/S. Chandranath Bharmappa
M/S. Chunilal & Bros
M/S. Dharnappa Nemrajappa
M/S. Devirappa Kalappa
M/S. Hanumanthshah Taljisha Jethuri
M/S. Kariappa Genuba Godlo
M/S. Laximanappa Balappa Rokde
M/S. Lakappa Kariappa
M/S. Nemina Padinappa Vankundre
M/S. Nemchandrapa Hanumathappa Gogri
M/S. N. B. Kutte & P. S. Dinaker
M/S. Nabhi Rajappa Sidhappa Gogri
M/S. Padamappa Dharnappa
M/S. Pithappa Ganpathappa Godlo
M/S. R. N. Malwade & Sons.
M/S. Rajappa Dargriba Godle
M/S. Rajappa Karippa Godle
M/S. Shripalappa Dharnappa Vankundre
M/S. Shantappa Padmappa Bhilge
M/S. S. B. Langade
M/S. Shidappa Burmappa
M/S. Sunderdas Gangaram
M/S. Vishnu Kanth Narayanshah Pujari
M/S. Yellappa Ramchandrasa Pujari
- ISLAMPUR**
M/S. Bhau Ramaji Narule
- JALGAON**
M/S. Ambu Ravaji
M/S. Gopal Chimnaji
M/S. Ramdas Gambhir
M/S. Raghunath Balaji
- KARWAR**
M/S. Shribalbhim Stores
- KARAD**
M/S. Bhandu Tukaram Mahire
M/S. Dattatraya Damodar
M/S. Sitaram Babaji
M/S. Tukaram Keshav Mahire
- KAIRA**
M/S. Trikundas Devchand
- KAPADWANJ**
M/S. Someshwar Gokaldas
- KOPARGAON**
M/S. Murlidhar Trambak
- MALEGAON**
M/S. Jaganath Shankar
- NADIAD**
M/S. Bapulal Motilal
M/S. Dayabhai Anadji
M/S. Girdharilal Chunilal
M/S. Gordhandas Chunilal
M/S. Kiritlal Ramanlal
M/S. Ochhevlal Mohanlal
M/S. Prabhudas Kahandas
- NASIK**
M/S. Damodar Sakharam
M/S. Genuba Tukaram
M/S. Ganpat Balaji Kalo
M/S. Mansukhlal Narandas
M/S. Mansukh Narain
M/S. Natvarlal Vadilal Shah
M/S. Parshotam Vaman Vinchurkar

M/S. Tapkire Brothara

NANDGAON

M/S. Dattatray Govind

NANDGAD

M/S. Baburao Rajappa

M/S. Bharmappa Nanappa

NAVASARI

M/S. Manekchand Dayaram

M/S. Motilal Parshotam

M/S. Naran Lale

NIPANI

M/S. Kalappa Virbhadrappa

M/S. Revchand Tuljaram

OZAR

M/S. Sitaram Babaji

M/S. Shankarbala Buna/Kasar

PACHORA

M/S. Baliram Bhau Kasar

M/S. Kindlik Baliram

PANDHARPUR

M/S. Bhau Balkrishna

M/S. Digamber Chintaman Rao

M/S. Matisagar Bhau

M/S. Namdev Parsuram

PAROLA

M/S. Rajaram Pandhrinath

PETLAD

M/S. Bansilal Punjalal

M/S. Bhogilal Chhotalal

POONA

M/S. Ajbaji Jesaji

M/S. Asbaji Sursinghji

M/S. Bodanmul Chhogmal

M/S. B. J. Pore

M/S. Babu Ramchandra Vadko

M/S. Babulal Devichand

M/S. Vhaskar Maha Dev. Kadu

M/S. Baldevdas Ugarchand

M/S. Bahi Jawarmal Sukharaj

M/S. Balkrishna Raghoba Murudkar

M/S. Bhikubapuji Dagade

M/S. Bhabhutmal Rikhavdas

M/S. Chandulal Mohanlal

M/S. Chandanmal Pukhraj

M/S. Digamber Narayan Langekor

M/S. Digamber Narhar Kakil

M/S. Dhulaji Jawarmal

M/S. Damodar Bhau Kadu

M/S. Futarmal Gulabchand

M/S. Ghelabhai Yadhavji

M/S. Ghanshyamdas Gopaldas

M/S. Gulbaji Nathaji

M/S. Govind Abaji Lombar

M/S. Hirji Tribhavan

M/S. Joraji Gulbaji

M/S. Joraji Mulvaji

M/S. Kashinath Narayan Zarkar

M/S. Krishnaji Govind Rasane

M/S. Manilal Babalal

M/S. Mohanlal Shantilal

M/S. Meghji Gamanaji

M/S. Narayan Hirji Pandya

M/S. Narayan Ramchandra Vadke

M/S. Nathubhai Manilal

M/S. Narayan Savlaram

M/S. Nemaji Keraji

M/S. Otarmal Ajeraj

M/S. Premaji Lalichand

M/S. Parshotam Mahadev Rasane

M/S. Punamchand Surtanji

M/S. Ramchandra Kapurchand

M/S. Raghupati Naraba Dangre

M/S. Raghunath Shankar Avato

M/S. R. N. Dangre

M/S. Shankar Hirji

M/S. Shankar Ramchandra Prondare

M/S. Shah Lallubhai Nihalchand

M/S. Shah Hargovindas Dalpatram

M/S. Shah Gakuldas Mayachand

M/S. Shah Vrijilal Madhavji

M/S. Shah Govardhandas Khemchand

M/S. S. D. Dangre

M/S. Sitaram Mahadev

M/S. Surthangji Mamchand

M/S. Sitaram Gopal Dakavo

M/S. Shankar Sagdu Vankundre

M/S. Tarachand Gumnaji

M/S. Trivedi & Co.

M/S. Trimbak Laxmishankar Rasno

M/S. Takhatmal Faujamal

M/S. Vasudev Rattatray

M/S. Vadanmal Chogamal

M/S. Vithoba Balaji Dhera

M/S. Vishwanath Govind Murudkar

M/S. Vasudev Dattaraya Satho

RANPUR

M/S. Maganlal Vanmalidas

RAVER

M/S. Ramji Mahipate

SATARA

M/S. Aba Andoba Ringle

M/S. Bhau Balshet Lanjilkar

M/S. Dattatray Ganesh Avachatt

M/S. Ganpat Maloba Manjlekar

M/S. Ganpat Sitaram Palkar

M/S. Govind Vithal Palkar

SHOLAPUR

M/S. Balkrishna Abbaji

M/S. Bhanudas Baloba Gaikwar

M/S. Gangadhar Meminath

M/S. Kashinath Tipanna Ambure

M/S. Mahadev Vishnu Kelkar

M/S. Ramchandra Shantinath

M/S. Ranganath Neminath Marare

M/S. Tukaram Revanshappa

M/S. Vittal Nivrati Dahivado

M/S. Vishnu Nivruti

M/S. Vithal Dasharath Ingle

SINDKHEDA

M/S. Motiram Hari

M/S. Sonaji Hari

SINNAR

M/S. Murlidhar Gangadhar

M/S. Vinayak Govind

SOJITRA

M/S. Real & Co.

SUKENA

M/S. Shankar Laxman

M/S. Viswanath Shankar

SURAT

H/S. Chimanlal Jagjiwan

M/S. Chotelal Kasiram

M/S. Ghelabhai Devchand

M/S. J. Lakshmidas & Co.

M/S. Maneklal Prabhudas

M/S. Nagindas Kashi Ram

M/S. Naran Lala

M/S. Prabhudas Ambaram

M/S. Ratanlal Mulchand

M/S. Thakordas Jivandas

M/S. Thakordas Nagindas

UMBRETH.

M/S. Dalsukhram Ranchhodas
M/S. Dalsukhbhai Ranchhodji
M/S. Jethalal Chimanlal
M/S. Shankarlal Bulapidas

UMERGON

M/S. Ranchhodas Vithaldas

UMBARAJ

M/S. Shankar Maruti Mohire

VENGURLA

M/S. Shekh Usman Shekh Kasam

VYARA

M/S. Ghelabhai Cooverji

VIRANGAON

M/S. Bhuderdas Vithaldas
M/S. Maganlal Chhaturbhai
M/S. Sunderlal Hemchand

CENTRAL PROVINCES

AKOLA

M/S. Bhagirath Ramgopal
M/S. Hanurmal Nathulal
M/S. Himatlal Manordas
M/S. Lalji Vanamalidas
M/S. Lankaran Amulakh
M/S. Ramdhani Lalman
M/S. Sugalechand Kisenlal
M/S. Umar Valimohamad

AMRAOTI

M/S. Amichand Tulsiram
M/S. Bhaskar Shridhar
M/S. Dattu Marutrao Kolapkar
M/S. Gangaram Naghoba
M/S. India Metal Agency
M/S. Javanmal Ghisulal
M/S. Lakshnichand Kanaiyalal
M/S. Nathmal Pukharj
M/S. Pannalal Manekchand
M/S. Ramdhani Lalman
M/S. Rambaksh Amritlal
M/S. Shambhuram Mangilal
M/S. Shivecharan Balaji

BASRIM

M/S. Ahubai Anna Komti

BHANDARA

M/S. Bhawanidas Chunilal
M/S. Chandmal Jhaver
M/S. Gopinath Atmaram
M/S. Hadulal Kanaiyalal
M/S. Jaluram Dhulchand
M/S. Jugraj Lakshnichand
M/S. Kishandas Misrimal
M/S. Mehtabchand Dipchand
M/S. Parasram Kundanmal

BEATGAON

M/S. Pandit Raoji Kasar

BILASPUR

M/S. Amritlal Chhaganlal
M/S. Chitaniprasad Mitani Prasad
M/S. Giridharilal Laxmiprasad
M/S. Hiratal Manalal
M/S. Manalal Ajodhyaprasad
M/S. Manital Jhasraj
M/S. Ramadin Mahadev Prasad

CHANDA

M/S. Ganpathabalaji

CHICHLI

M/S. Chaturbhuj Punamechand
M/S. Chudaman Gulabchand
M/S. Damodar Shriram
M/S. Gunaji Chandrabhan

M/S. Maniram Nathuram
M/S. Thakurdas Ramchandra

DEVALI

M/S. Gopal Damodar

DHANTARI

M/S. Shamlal Rambhroselal

DHAMANGAON

M/S. Bhagwandas Narandas

DIGRAS

M/S. Tukaram Laxman

DRUG

M/S. Chunilal Bherulal

M/S. Chhogalal Mohanlal

M/S. Fularsinh Ajitsinh

GONDIA

M/S. Badrinarayan Rajmal

M/S. Dhanalal Mohanlal

M/S. Nandlal Jugalkishore

HARDA

M/S. Gangaprasad Umasankar

M/S. Ishwariprasad Shivprasad

M/S. Lachhmanprasad Tarachand

M/S. Tejram Radheshyam

HOSHANGABAD

M/S. Chandrabhan Jamunaprasad

M/S. Shriram Harishankar

JUBBULPUR

M/S. Babulal Kasturchand

M/S. Balaprasad Munim

M/S. Fida Ali Abdul Hussain

M/S. Kapurchand Shardaprasad

M/S. Mathuraprasad Mahadevprasa

M/S. Mathulal Ganeshprasad

M/S. Nandlal Katarilal

M/S. Ramprasad Dharmdas

KATNI

M/S. Raghuvirprasad Mohanlal

M/S. Sha Mohanlal

KAMPTI

M/S. Fulchand Pannalal

KATOL

M/S. Sitaram Harakchand

KELOD

M/S. Nanaji Balkrishna Kakade

M/S. Nanaji Ganpat

M/S. Ramchandra Rajaram

KILANGAON

M/S. Digambar Baijrao Amle

M/S. Shivlal Kanaiyalal

KRANDAWA

M/S. Ahmadalli Mulla Ebrahimji

M/S. Bailal Gotulal

M/S. Batulal Gotulal

LODHIKHERA

M/S. Narayan Govindbhau

MANDLAFORT

M/S. Bhagwandas Baijnath

MURTIZAPUR

M/S. Harilal & Co.

M/S. Nemchand Damodardas

MUNGELI

M/S. Sadasukh Palehand

NAGPUR

M/S. Balgovind Atmaram

M/S. Bandeali Mohamadali

M/S. Bishandas Panchamdas

M/S. Jeewandas Pooranmal

M/S. Kishanlal Durgaprasad

M/S. Mannalal Babulal

M/S. Mohanlal Durgaprasad

M/S. Mahadev Mannalal

M/S. Vithal Pandurang

PANDHERRAWADA

M/S. Baliran Pandhrinath
M/S. Jugraj Bhawrilal

RAIPUR

M/S. Baldevprasadji Shukal
M/S. Balmukand Premlal
M/S. Balmukand Premchand
M/S. Bhabanidas Arjundas
M/S. Bhabanidas Javatmal
M/S. Sakharam Balajee

SANAWAD

M/S. Valabhdas Panualal

SAUGOR

M/S. Laxamandas Mannalal
M/S. Ratnachand Dipchand

WARDHA

M/S. Gajanan Balaji
M/S. Dattoo Marotirao
M/S. Mahadev Dadaji Veghale

WARASEONI

M/S. Bhairoprasad Rajoolal
M/S. Parmanand Saroopchand
M/S. Ramnath Baijnath

WUN

M/S. Udechand Nemichand

YEOTMAL

M/S. Balmukund Ramchandra

DELHI

DELHI

M/S. Baldevprasad Ramnayan
M/S. Babulal Jain
M/S. Banarasidas Lalumul
M/S. Bankeyrai Naraindas
M/S. Baldevsingh & Sons
M/S. Bhagwandas Jagannath
M/S. Bishansarup Shantisarup
M/S. Bishesharnath Shivnath
M/S. Brij Kishore Nand Kishore
M/S. Dayaram Sakharchand
M/S. Gaindamal Munshilal
M/S. Haji Inayatullah Inayamullah
M/S. Hariram Gupta
M/S. Jain Ware House
M/S. Jotipershad Omparkash
M/S. L. Ganeshdas & Sons
M/S. Munshiram Sitaram
M/S. Mul Chand Hattu Mal
M/S. Muradabad House
M/S. Murarilal Om Prakash
M/S. Mohd. Usman & Sons
M/S. Prakash Chandra Vimalprasad
M/S. Ramchandra Radhesham
M/S. Ramrakhamal Nandlal
M/S. Ramsakshamal Madanlal
M/S. Ramasarandas Shriram
M/S. Ramnath Durgaprasad
M/S. Shivasankardayal Gaurishankardayal
M/S. The Punjab Brass Ware Store

MADRAS

ALLEPPEY

M/S. Abberniya Hajee Kasim Sait
M/S. Kochubava Adina & Sons
M/S. M. A. M. S. E. Mohammed Kaanu & Co.

M/S. V. Srinivasa Pai & Sons

ANAKAPALLI

M/S. Tutika Mallikarjanudu
M/S. Vankayala Ramamurty

AJJARAM

M/S. Chakka Venkatratnam & Sons
M/S. Chakka Jaggarao Brothers
M/S. Chakka Gangaraju
M/S. Chakka Somaraju
M/S. Goluguri Sahebreddy

AMALAPURAM

M/S. Kalavelanu Suryarao

BEZWADA

M/S. Budhu Jagannadham
M/S. Bever Somulu
M/S. Chinigipalle Siviah & Bros.
M/S. Radhakrishnamurty and Co.
M/S. Ranga Atehiyah
M/S. Tallam Satyanarayana
M/S. Tadikonda Nagabhushanam
M/S. Tanuguntla Lakshmi
M/S. V. Hanumantha Rao

BHIMAVARAM

M/S. Chavakula Rangaiah
M/S. D. Keshavarao

BHADRACHELAM

M/S. Satyanarayana Stores

BADAOGARA

M/S. Kunhi Kannan

BHABANI

M/S. Venkata Chettiar & Sons. V. S. S.

CALICUT

M/S. K. Govinda Prabhu
M/S. K. M. Radhakrishna Chetty & Brothers.

M/S. Sha Maneklal Jevat

M/S. T. Hussain Sahib

M/S. T. K. Ebrahim Kutty & Sons

CHENGANACHEERRY

M/S. A. B. Mohideen Pillai & Sons
M/S. P. V. Hammed Kannu Rowther

CHIDAMBARAM

M/S. S. Kannusami Naidu
M/S. V. M. Kalyanasundara Nadar

CHINGLEPUT

M/S. K. V. Raju Chetty & P. P. Dorai-swamy Naidu.

CANNANORE

M/S. P. Oomar Kutty & Co.

COIMBATORE

M/S. C. V. Sounderarajulu
M/S. K. Swaminath Chettair
M/S. M. P. Abdul Shukoor Sahib & Brds.
M/S. M. Badrudeen & Brothers
M/S. M. Vonkatarama Battar
M/S. N. Pethu Naidu
M/S. P. Sultan Rowther
M/S. South Indian Metal Trading Co.
M/S. V. K. Velliappa Chettair

CONJEEVARAM

M/S. V. Sambandamurthy Chetty
M/S. M. Sabapathy Chettiar

COONOR

M/S. M. A. Abdul Kasim Sahib

COCONADA

M/S. Ganeshram Dhanraj
M/S. Kada Chandrudu
M/S. Radhikaran Satyanarayana

CHICACOL

M/S. Kancharala Burgarao Brothers
M/S. Magatapalli Narasimhamurty

CHIRALA

M/S. Namburi Subbarao

DINDIGUL

M/S. Marimuthu Pillai

ELLORE.
 M/S. Balla Pydaiah Ch. Mallike-
 rajanudu.
 M/S. Bonu Appalswamy
 M/S. Chalwadi Nagabhushanam
 M/S. Maddi Rajaiah
 M/S. Madam Sanyasi
GUDIWADA.
 M/S. Gokavarappu Satyanarayana
 M/S. Ligiah Chetty Venkaiah
GUNTUR.
 M/S. Addanki Siviah & Sons
 M/S. D. Nagendirani
 M/S. D. Subbaroyadu Sons
 M/S. Puvvada Punniah Balaiya
 M/S. Tadikonda Venkatsubbarao
KARUR.
 M/S. K. N. Viswanatha Chettiar
KARAIKUDI.
 M/S. T. R. Raghava Aiyengar
 M/S. Vijayathenu Vilas
KAYANKULAM.
 M/S. Haji Hassan Yakub Sait
KOTTAYAM.
 M/S. K. T. Cherian & Co.
 M/S. K. Navoor Kani Rowther
 M/S. Lobo & Fernandez & Co.
 M/S. M. Rowther Kannau Rowther
 M/S. Moulana Stores
 M/S. P. M. John & Brothers
 M/S. P. Johh & Co.
 M/S. S. Kassim Bava Rowther
KOTTAR.
 M/S. M. V. Kolappa Asari
 M/S. P. A. Shanmugam Chettiar &
 Sons.
KUMBAKONAM.
 M/S. A. S. A. Govinda Pather
 M/S. K. R. Raghunathachariar
 M. S. Mithila Surgicals
 M/S. N. A. P. Krishna Alwar Brothers
 M/S. N. Kaishmaswamy Aiyengar
 M/S. R. Perumal Naidu
 M/S. S. K. Avanasilingam Chettiar
KUNNANKULAM.
 M/S. K. M. Eappan
KORAPUT.
 M/S. Devarasetty Kamayya
 M/S. Devarasetty Krishnamurthy
 M/S. Maddi Narasimhulu Brothers
MADURA.
 M/S. R. R. Viswanatha Chettiar
 M/S. P. R. Nataraja Chettiar.
 M/S. S. S. Ayyachamia Pillai
MANGALORE.
 M/S. H. M. Nayak
 M/S. Kamath & Co.
MADRAS.
 M/S. Bombay Metal Depot.
 M/S. Devisons Metal Industries
 M/S. M. A. Ethirajulu Naidu
 M/S. S. Singaravelu Chettiar
 M/S. S. M. Arumuga Chetty Manicka
 Chetty & Sons.
 M/S. S. M. Sambandhan Chetty Shan-
 mugam Chetty.
 M/S. V. M. Natesan Chettiar
MADANAPALLE.
 M/S. The Students Emporium

MASULIPATAM.
 M/S. Andra Metal Stores
 M/S. Batchu Gopalan
NEGAPLTAM
 M/S. S. N. Lakshmana Nadar
 M/S. S. R. Venugopal Chettiar
NELLORE
 M/S. Dullangi Venkiah Chetty
 M/S. Vcera Venkata Satyanarayana
 M/S. V. M. M. Gangadharam Chettiar
 M/S. Vijaya Stores
NAGORE.
 M/S. P. Md. Abdul Khader & Brothers
NUZVID.
 M/S. Venkayala Subbarao
MIDADAVOL.
 M/S. Gamimi Venkatrathnam Kollepara
 Venkatrathnam.
ONGOLE.
 M/S. Chidarla Pulliah
 M/S. G. Kotiah
 M/S. P. Kashavalu
OOTACAMUND.
 M/S. A. V. Purushotamalu Naidu
 M/S. A. K. A. Chinnan Chettiar &
 Brothers.
PALGHAT.
 M/S. Kasim Brothers
 M/S. K. Amir Mohideen Rowther
 M/S. N. Muthappa Chettiar
 M/S. R. Narayanakutty Panikar
 M/S. R. Thimmiah Gowder
PARAMAKUDI.
 M/S. K. Thillai Chidambaram
POLIACHI.
 M/S. K. M. Malayandi Chettiar
 M/S. K. Sundaram Pillai
PUDUKOTTAH.
 M/S. Lakshmanan & Brothers
PRODDATUR.
 M/S. R. Muniah Chetty
PALAKOL.
 M/S. Bangaru Venkatasrnyanarayana
 Rao Brothers.
 M/S. Kesuru Thamaiah
 M/S. P. Venkatagopalakrishnamurthy
PENUKONDA
 M/S. P. Subba Rao
 M/S. Tavva Seshavataram
PEDDAPURAM.
 Durga China Venkataswamy
 Durga Sreeramulu
PARVATIPURAM.
 Budi Mutyalu
 Vaddi Kanchari Madav Sahu
 Vaddi Kanchari Narayana Maharana
RASIPURAM
 M. Gapalachari
RAJAHMUNDRY.
 Balaji Venugopal & Co.
 Boda Appaswamy & Brothers
 D. Sanyasi Rao
 Janapala Seetharamiah
 Madula Tataiah & Sons
 Maddi Rajaiah Narasimhulu
 Mandvelly Venkanna & Sons
 Narkedamilli Janardanani
SALEM
 M. Kandasami Naidu
 M. Narayanaswami Naidu
 N. Ramaswami Pillai

P. Mariahari Son
T. P. Chinnaswami Chettiar
T. P. Ramaswami Chettiar
T. P. Alagiriswami Chettiar
V. Chandrasekaran Chettiar

SALUR

Kotah Nagiah

SOMPET

Vuna Savarayya

TANJORE.

N. Nallakaruppa Nadar
S. K. Avanasilingam Chettiar
V. Mariappa Nadar

TELLICHERRY.

Aryakandy Achuthan
C. Assan & Co.

TINNEVELLY.

M. Sankara Ramalingam Pillai
N. E. Sankarasuppu Pillai
N. Muthusawami Naidu
Skanda Vilasam

S. Tirupathi Naidu

S. V. Kandaswami Pillai & Sons

S. Sockalingam Pillai

T. M. Shamsuddin Rowther & Brothers

TENKASI.

B. D. Venkatrangam Naidu

L. Sankarajah Naidu

TIRUPATHI.

Chintala Krishniah Chetty

Kartapu Shamanna Chetty

N. P. Narasimhalu Chetty

R. G. Munirathna Mudaliar

Ramsetty Munuswamy Setty

TIRUPPUR.

A. P. Arunachala Chettiar & Sons.

S. Devammal

V. Krishnaswami Chettiar

V. S. Chockalingam Chettiar & Sons.

TRICHINOPOLY.

G. Seethapathy Naidu

Sait Kasturchand Vardhichand Jain

South Indian Railway (Consumers)

V. Narayana Chetty Sons

TRICHUR.

K. K. Francis

K. M. Poulse

K. K. Anthony

Phillip C. Fernandez & Sons

T. I. Itoope

TUTICORIN.

A. K. N. Segu Abdul Kader Hadjiar

TENALL.

D. Kotiah

Dupuguntla Bapaniah & Sons.

Krishna Murali Stores

Koduru Ramiah

Reddy & Co.

Sri Ram Venkateswarlu

TUNI

Bandaru Satyanarayana

Penngonda Lingayya & Sons

THIPARRU.

Bhogavelly Saraiah & Sons

UDUMALPET.

S. N. Kandaswamy Chettiar

VANIYAMBADI.

T. Thongavelu Mudaliar

VELLORE.

K. Narasimhalu Naidu

M. Jagannatha Muladiar

V. E. Ethiraja Mudaliar

V. E. Kuppaswamy Mudaliar

V. M. Balagurunathan Chettiar

V. S. M. S. V. S. Gurulinga Iyer

V. M. Venkatesaporumal Chetty

V. M. Vilwanatha Chettiar Son

V. S. Krishnaswamy Mudaliar

VIRUDHGNAGAR.

A. E. M. Shoik Mohideen Brothers

Rao Sahib P. S. Chidambara Nadar

VIZAGAPATAM.

Neelamsetty Satyanarayana Brothers

Darla Varahalu

VIZIANAGARAM.

Ali Khan & Sons

Akula Gurumurthy

Kunchan Narayana & Sons

K. Husain Beg

Modern Stores

Pasumarti Veerapydapparao

Sivva Ranaaraju

Sivva Ramanaiah

Sree Rama & Co.

VELPUR.

Devala Venkatanarasaiah

N. W. F. P.

ABBOTTABAD.

M/S. Radha Kishan Kapoor & Sons

BANNU.

M/S. Ganda Mal Bhod Raj

M/S. Phriya Lal Khanna

CAMPBELLPORE.

M/S. Gokul Chand Faqir Chand

M/S. Meher Ali & Sons

Muthradass Rajpal

D. I. KHAN.

M/S. Ballu Ram Sewa Ram

M/S. Jugal Dass Gaya

M/S. Mengha Ram Nabha Ram

M/S. Narain Das Gopal Das

HARIPUR HAZARA.

Messrs. Ram Lal Acharj Lal

HOTI.

M/S. Kahan Singh Takhat Singh

KOHAT.

M/S. R. L. Gopal Singh

M/S. Sohan Lal Jagan Nath

NOWSHEERA.

M/S. Gohar Singh Bhem Sain

PESHAWAR.

M/S. Gian Chand Gurdatta Mall

M/S. Marnam Singh Kaloo Singh

M/S. Hira Singh Harbans Singh

M/S. Zikrawar Khan

ORISSA

BALASORE.

M/S. Butto Kristo Bardhan

M/S. Sachindranath Bohra

BARIPADA.

M/S. Agni Prusti

M/S. Caneswar Mahanti

BERHAMPUR.

M/S. Dinabandhu Subadhi

M/S. Epari Adi Narayana

M/S. Gobind Subodhi & Sons

M/S. Gopinath Nayak Nursing Swami

M/S. Khurda Krishna Lakhano Nayak

BARGARH.

M/S. Ganeshram Harnarayan

M/S. Kanahyalal Badriprasad

BHADRAK

M/S. Datt Hari Shah
M/S. Gopal Chandra Sen

CUTTACK

M/S. Altabkhan Kabirkhan
M/S. Chandulal Jhabulal
M/S. Kaluram Balchand
M/S. Onkarnull Jagannath

JHARSUGRA

M/S. Bhajanlal Kunjlal
M/S. Syamsundar Pattra Tikeshwar pattra
M/S. Vassnji Umarshi
KHURDA ROAD
M/S. J. B. Thacker & Co.
M/S. Vidyadhar Shah

PURI

M/S. Bharat Nayak
M/b. Chintamani Prusti
M/S. Damoder Kundu
M/S. Khali Senapati & Sons
SAMBALPUR
M/S. Jainarain Tilokechand
M/S. Shtrughna & Brothers
M/S. S. A. Haque

PUNJAB**AMRITSAR**

M/S. Amarnath Abnash Chand
M/S. Abdul Gani Gulam Kadir
M/S. Dhanpat Mal Ram Lubhya
M/S. Gujar Mall Lok Nath
M/S. Gujar Mali Bholu Mall
M/S. Ishwar Dass Ram Parshad
M/S. Jaideal Mall Budhu Mall
M/S. Lachhman Dass Sardvari Lal
M/S. L. Gian Chand Mehra
M/S. L. Ram Lal Vansil
M/S. L. Panna Lal Mehra
M/S. Ram Kishan Amolak Ram
M/S. Ram Chand Jagan Nath
M/S. Shankar Dass & Sons
M/S. Seth Parma Nand Badri Das
M/S. Tek Chand Vasoo Mal
M/S. Uttam Chand Ishar Dass

AMBALA

M/S. Balli Mal Gokal Chand
M/S. Govind Ram Babu Ram
M/S. Mahkhan Lal Amar Nath
M/S. Mani Lal Gori Lal
M/S. Munshi Ram Rampershad
M/S. Mool Chand Durga Das.
M/S. Paras Ram Sohan Lal
M/S. Ram Nath Nathi Ram
M/S. Raj Kumar Vijay Kumar
M/S. Sant Ram Mangat Ram
M/S. Sibhu Mal Budh Ram
M/S. Yash Pal Tarlok Chand

AROHA

M/S. Darbar Chand Fateh Chand
M/S. Daya Ram Moti Ram
M/S. Khazan Chand Darbar Chand
M/S. Mangoo Ram Karam Chand

ARAFWALA

M/S. Hira Nand Jwala Dass

BADHLADA

M/S. Man Singh Bhani Ram
M/S. Rati Ram Hardwari Mall

BANGA

M/S. Bir Singh Harbans Singh
M/S. Ganga Ram Thakur Das

BATALA

M/S. Amar Nath Lal Chand
M/S. Bhag Mal Sunder Dass

M/S. Charan Dass Gian Chand
M/S. Kesho Ram Atma Ram
M/S. Labhu Ram Darshna Nand

BHUVANI

M/S. Johri Mall Giani Ram

M/S. Murari Lal Hiro Lal

CHICHAWATNI

M/S. Ram Chander Lok Nath

DASKA

M/S. Girdhari Lal Harbans Lal

DABWALI

M/S. Jairam Das Bakshi Ram
M/S. Karam Din Mohamad Din

D. G. KHAN

M/S. Phokar Dass Parshotam Dass

FAZILKA

M/S. Budh Ram Sant Ram
M/S. Sheikh Tahir Husain Qadri

FEROZPORE

M/S. Bhagwan Dass Phul Chand
M/S. Ganga Sahai Shih Dayal
M/S. Hari Ram Ram Chand
M/S. Kesho Ram Sant Ram
M/S. Musaddi Lal Roshan Lal
M/S. Nand Kishore Chandu Lal
M/S. Sham Lal Bhanwari Lal
M/S. Shoji Ram Jagan Nath

GIDDERBAHA

M/S. Harbans Lal Shub Karan
M/S. Tilak Ram Ram Kishan

GOJRA

M/S. Haveli Ram Kundan Lal
M/S. Kala Ram Ram Dhan

GUJRANWALA

M/S. Dewan Chand Manohar Lal
M/S. Girdhari Lal Kasera
M/S. Ishrat Ali & Brothers
M/S. Kapoor Chand Kastoori Lal
M/S. Madan Lal & Bros.
M/S. Mohd. Sharif & Sons
M/S. Magan Lal Amar Nath
M/S. Munshi Ram Tilok Chand
M/S. Rajinder & Bros.

GUJRAT

M/S. Mathra Das Rajinder Bhushan
M/S. Omar Bakhsh Mohd. Din
M/S. Fazli Noor Din
M/S. Parma Nand & Sons

GURDASPUR

M/S. Dunna Mal Basia Mal
M/S. L. Ram Nath Sud

HOSHARPUR

M/S. Chhaju Mal Gurdial
M/S. Gokalchand Daulat Ram
M/S. Mokand Lal Khaniya Lal
M/S. Paras Ram Lekh Ram
M/S. Parkash Chand & Bros.

HAFTZABAD

M/S. Girdari Lal Om Parkash
M/S. Kirpa Ram Jagan Nath

HANSI

M/S. Shiv Dial Singh Bir Sain

HISSAR

M/S. Gurdial Mall Salag Ram

HASILPUR

M/S. Sri Ram Satya Narain

JAGRAON

M/S. Mangu Ram Uttam Chand
M/S. Pyare Lal Lajpat Rai

JAGADHRI

M/S. Musaddi Lal Fateh Chand
M/S. Molar Mall Tej Prakash

M/S. Padam Pershad Om Prakash
M/S. Thakur Das Batu Mall

JULLUNDUR

M/S. Ba-lak Ram Rainsaran Dass
M/S. Barkat Ali Mohd. Latif
M/S. Lahori Ram Raj Kumar
M/S. Thakur Das Puran Chand

JANDIALA

M/S. Mattu Mal Durga Dass.
M/S. Sanwal Mal. Amin Chand

JARANWALA

M/S. Laxman Das Harnam Das
M/S. Sand Lal Kartar Chand

JIANG MAGHIANA

M/S. Bhim Sain Duni Chand
M/S. Kashi Ram Purshottam Das
M/S. Maya Dass Wazir Chand
M/S. Namak Chand Nand Lal
M/S. Piara Ram Hira Nand

JHELUM

M/S. Anant Ram & Sons
M/S. Rattan Singh Harbaksh Singh

KASUR

M/S. Dwarka Das Krishna Kumar
M/S. Ghulam Kadir Karim Bakhsh
M/S. Mohd. Hosain Mohd. Ashraf

KARNAL

M/S. Banarsi Das Prem Pal
M/S. Mohar Singh Dari Mal
M/S. Nem Dass Data Ram

KHALRA MANDI

M/S. Labhu Ram Sardari Lal
KILASHOBHASINGH
M/S. Arura Mall Bhole Mall
M/S. Ganga Bishan Pyare Lall

KALKA

M/S. Radha Kishan Dwarka Das

LUDHIANA

M/S. Dayal Mal Shanti Saroop
M/S. Madhoo Mal Milkhi Ram
M/S. Ram Saran Das Hans Raj
M/S. Roetha Ram Gurditta Ram
M/S. Roshan Lal Dharam Pal
M/S. Sadhu Ram Ajudhia Pershad

LAHORE

M/S. Bishan Das Madan Gopal
M/S. Pulla Mal Brij Lal
M/S. Basharat Ali Bashir Husain
M/S. Ghanna Mal Raja Ram
M/S. Coure Shankar & Bros.
M/S. Hardatta Mal Nanak Chand
M/S. Kesho Mal Kanhia Lal
M/S. Mohd. Bashir & Co.
M/S. Nanak Chand Kashmir Lal
M/S. Om Parkash Kewal Krishan
M/S. Punjab Metal Stores
M/S. Roshan Lal Khanna
M/S. Satya Pal Kasera
M/S. Sanghu Mall Niranjana Dass
M/S. United Brassware Dellers

LYALLPUR

M/S. Devi Ditta Mal Hari Chand
M/S. Lachhman Dass Harnam Dass
M/S. Lachhman Das Karam Chand
M/S. Parkash Chand Punjab Singh
M/S. Tara Chand Mohan Lal

MOGA

M/S. Durga Das Faquir Chand
M/S. Khushiram Lakhiram
M/S. Ram Lal Hari Ram
M/S. Varma & Co.

MALAUT

M/S. Gopal Singh Ram Singh

MULTAN

M/S. Bhimba Ram Harnam Dss
M/S. Bhagwandas Shanti Lal
M/S. Chola Ram Uttam Chand
M/S. Daulat Ram Dharam Chand
M/S. Hira Nand Chet Ram
M/S. Jiwan Das Girdari Lal
M/S. Lilla Krishan Sada Nand
M/S. Tek Chand Khillu Ram
M/S. Tulsi Ram Goverdhan Das
M/S. Tikaya Ram Pirthi Chand

MIANCHANNU

M/S. Hira Nand Chet Ram

MONTGOMERY

M/S. Barkat Ram Tara Chand
M/S. Hira Nand Jawala Das
M/S. Mohan Lal Ram Lal
M/S. Ram Kishan Dashashar Dass
M/S. Raj Pal & Bros.
M/S. Ram Datta Mal Gangaram

MURTSAR

M/S. Gajju Mall Chandu Lal

MIANWALI

M/S. Chuth Ram Para Mal
M/S. Hem Raj Dhanpat Rai

OKARA

M/S. Chaudhry Hira Nand Dayal Ram
M/S. Salig Ram Inder Parkash

PATTOKI

M/S. Jaswant Singh Sant Singh

PANIPAT

M/S. Jia Lal Jain Dass
M/S. Mohar Singh Dari Mal
M/S. Sant Lal Sunder Lal

PALWAL

M/S. Suresh Chand Mool Chand

RAWALPINDI

M/S. Beli Shah Bodh Raj
M/S. Dasa Mall Amin Chand
M/S. Hakin Rai Ramsaran Das
M/S. Mohan Lal Devi Dayal
M/S. Tek Chand Tilak Chand

REWARI

M/S. Behari Lal Manohar Lal
M/S. Gujar Mal Umrao Singh
M/S. Janki Das Kali Ram
M/S. Laxmi Narain Bishamber Dial
M/S. Madni Ram Binodi Lal
M/S. Purbhu Dial Kishori Lal
M/S. Ram Lal Mansukh Rai
M/S. Sukh Lal Ghamandi Lal

ROHTAK

M/S. Balla Ram Jainti Pershad
M/S. Ganpat Ram Balbir Singh
M/S. Jumna Das Om Prakash

RUPAR

M/S. Para Ram Sohan Lal

SIRSA

M/S. Mohan Lal Sri Ram
M/S. Salag Ram Duli Chand
M/S. Salag Ram Budhar Mall

SIALKOT

M/S. Dull Chand Thakur Dass
M/S. Gokal Chand Wadahwa Mal
M/S. Guru Dass Dhanpat Mal
M/S. Haveli Ram Kundan Lal
M/S. Karam Chand Hem Raj
M/S. Kapoor Chand Kuldip Kumar
M/S. Phaggu Mall Khazanchi Lal
M/S. Shanti Dass Kasera
M/S. Tek Chand Roshan Lal

SA ODHA

M/S. Buta Mal Shankar Dass
M/S. Jai Singh Sunder Singh
M/S. Jiwan Das Des Raj
M/S. Nar Singh Dass Jwala Dass
M/S. Ram Saroop & Sons

SIMLA

M/S. Durga Dass Banta
M/S. Janeshwar Lal Rajeshwar Lal
M/S. Mukandi Lal Janeshwar Lal
M/S. Sant Lal Indar Sain
M/S. Sham Singh

SONEPAT

M/S. Chittar Mal Har Sarup
M/S. Gopi Pershad Rang Lal

SHEIKHPURA

M/S. Chuni Lal Sewdesh Kumar
M/S. Des Raj Kewal Krishan
M/S. Devi Ditta Mal Om Parkash
M/S. Jagan Nath Bhola Nath
M/S. Moti Ram Sewa Singh
M/S. Ram Chand Kora Lal

TANDALWALA

M/S. Sant Lal Anand Saroop

TOBATEKSINGH

M/S. Shankar Dass Makkhan Lal

WAZIRABAD

M/S. Kallo Khan Ghulam Nabi

SIND

CHRISTIAN

M/S. Naurang Rai Harchand

HYDERABAD

M/S. Gurbhamull Tahelram
M/S. Maganmull Devumal
M/S. Parasram Dasamall
M/S. Tejumull Hiranand
M/S. Udernamal Ramchand
M/S. Vishnumal Lalchand

KARACHI

M/S. Fulechand Verdhaman
M/S. Somchand Jethalal

LARKANA

M/S. Bhoja Ram Vehra Mal
M/S. Ganga Ram Shivan Dass

RAHMİYAR KHAN

M/S. Tekchand Ghanisham Dass

SHIKARPUR

M/S. Bulchand Ishar Dass
M/S. Chetan Dass Govind Ram
M/S. Mool Chand Gopal Dass

SUKKUR

M/S. Aelmal Jairam Dass
M/S. Bhagwan Dass Panju Mall
M/S. Kasho Dass Uttam Chand
M/S. Ram Dass Chandu Mal
M/S. Rawal Mall Khunia Mall
M/S. Rawal Mall Narain Dass

TANDO ADAM

M/S. Hotchand Chelaram
M/S. Karamchand Tahilram
M/S. Rajumull Hotchand

UNITED PROVINCES

AGRA

M/S. Bakelal Kashinath
M/S. Banarsidas Tedimull
M/S. Chudmall Jugalkishore
M/S. Devidas Mehanlal
M/S. Kidarnath Gaurishankar
M/S. Mansingh Mohaulal
M/S. Solamull Lallainull

ALIGARH

M/S. Gaurishankar Pragdas
M/S. Pragdas Shivshanker

ALLAHABAD

M/S. Antoolal Badrinath
M/S. Babu Ram Ram Gopal
M/S. Bharavprasad Mashruddin
M/S. Gopinath Marotra
M/S. Kamtaprasad Sitaprasad
M/S. Rajaram Anantprasad
M/S. Viswanathprasad Murnoolal

AYODHYA

M/S. Avadhprasad Chhodilal
M/S. Jagmohan Rai
M/S. Videlu Sharan

BAINNATH

M/S. Shriram Danisha

BAREILLY

M/S. Bandravan Kesera
M/S. Harprasad Jagannath
M/S. Ishwarsaran Shivsaran
M/S. Jagdishcharan Ishwarcharan
M/S. Madankal Baburam

BENERAS CITY

M/S. Balkishandas Vithaldas
M/S. Bhattacharya & Co.
M/S. Ebrahim Rasulji
M/S. Kanaiyalal Agarwal
M/S. S. Lalgee & Co.

CAWNPORE

M/S. Bhagulal Dhaniram
M/S. Budhumal Bijay Shankar
M/S. Baldev Prasad Mannalal
M/S. Bhagwandin Deviprasad
M/S. Chhethilal Gangaprasad
M/S. Dalchand Harnaram
M/S. Gangaprasad Vijayshankar
M/S. Gangaprasad Premchand
M/S. Jagomal Dhaniram
M/S. Kamroolal Parshotomdas
M/S. Lalchand Harnarain
M/S. Lilaram Ramautar
M/S. Naraindas Naranjanlal
M/S. Ramratan Ram Bhajan
M/S. Radhelal Pannalal
M/S. Shamsunder Chhanganlal

CHANDAUSI

M/S. Bansider Nathuram
M/S. Budhimal Bholanath

DEHRA DUN

M/S. Sitaram & Sons

FAIZABAD

M/S. Puramull Kedarnath
M/S. Ramdin Kanthaprasad

FARRUKHABAD

M/S. Kashiram Bhajanlal

GORAKHPUR

M/S. Sitaram Shamlal

HAPUR

M/S. Durgaprasad Narandas
M/S. Genmal Ramchandra
M/S. Johrimal Ramsarandas
M/S. Nanumal Chandumull

HARDWAR

M/S. Nenumal Vithaldas
M/S. Tulsiram Faquirechand

HATHRAS

M/S. Hotilal Chandilal
M/S. Kedarnath Surajmull
M/S. Kedranath Shyamall

JHANSI

M/S. Bholanath Chokhilal
M/S. Kanialal Dhaniram
M/S. Tulsiram Bhagwandas

LALITPUR

M/S. Chunilal Somchand
M/S. Gokaldas Kanaiyalal
M/S. Khemchand Mahindrakumar
M/S. Munnalal Deyachand

LUCKNOW

M/S. Bhartilal Jain
M/S. Bankelal Gulabchand
M/S. Janeshwardas Motichand
M/S. Kantilal Gulabchand
M/S. Kanayalal Pragdas
M/S. Madanlal Bhanwarilal
M/S. Sitapchand Jain

MIRZAPUR

M/S. Bindeshwari Prasad Bholanath
M/S. Pragdas Ramnath

MORADABAD

M/S. Bankelal Radhelal
M/S. Banwarilal Bishambharnath
M/S. Bandarilal Visjarnath
M/S. Bhukhanchoran Rajaram
M/S. Chhotilal Ramprakash
M/S. Chhadamilal Ramnurtisaran
M/S. Chhadamilal Ratanlal
M/S. Ganeshilal Jwalaprasad
M/S. Gangaram Lalmandas
M/S. Ganeshdas & Sons
M/S. Girdharilal Sataya Prakash
M/S. Guljarimal Surajmal
M/S. Harkarandas Ramratan
M/S. Jagannath Pyarolal
M/S. Jehid Nassir
M/S. Kaluram Sadhuram
M/S. Keshavcharan Om Prakash
M/S. Lalmandas Om Prakash
M/S. Mishrilal Bishambarnath
M/S. Mohanlal Chhotalal
M/S. Mohd. Jan Mohd. Sulaiman
M/S. Mohd. Yunus Mohd. Sabir
R/S. Narayandas Parshotandas
M/S. Pannalal Babulal
M/S. Puranprasad Kailashnarayan
M/S. Ramsarandas Avtarsaran
M/S. Ratanlal Om Prakash
M/S. Ramraghuvir Raghunandan Prasad
M/S. Raghvirsaran Gopivallabh
M/S. Ramsarandas Puranprasad
M/S. Radhelal Gopinath
M/S. Sakhanlal Basiram
M/S. Satyaprakash & Bros
M/S. Shantiprasad Ramchandra
M/S. Shamlal Raghuvirsaran
M/S. Shatparkash N. Bihadar
M/S. Sohanlal Mohanlal

MOTTRA

M/S. Bhagwandas Sharma
M/S. Bhansidhar Govardhan
M/S. Kaniyalal Gokulchand
M/S. Mathuradas Dwarkadas
M/S. Roopram Moolchand

PILIBHIT

M/S. Manulal Ayodhyaprasad
M/S. Mangalsen Rajkumar
M/S. Ramsahebmal Motiram
M/S. Ramsnehal Motilal

SAHARANPUR

M/S. Balwanthrao Dhaniram
M/S. Radheshyam Raulal

SHAHJAHANPUR

M/S. Jwalaprasad Ramgopal

SITAPUR

M/S. Chhodimal Lalmuil
M/S. Chhedilal Mataprasad
M/S. Mataprasad Babulal
M/S. Ramnarayan Raghunathprasad

CENTRAL INDIA STATES

BERHAMPUR

M/S. Dhanalal Bordia
M/S. Kisanlal Baghirath

BHILSA

M/S. Hariram Gurudayal

BHOPAL

M/S. Adkulal Ganeshlal
M/S. Gokalchand Nandkishore

INDORE

M/S. Baldevji Surajmal
M/S. Bhagirath Kaniyalal
M/S. Bhagirath Motilal
M/S. Gangaprasad Umashankar
M/S. Gangaram Mohanlal
M/S. Gangaram Majniram
M/S. Jainarayan Girdharilal
M/S. Mangalji Laxminarayan
M/S. Mathuradas Kisanlal
M/S. Ratna Tulsi
M/S. Ramjidas Shivnarayan
M/S. Shri Krishna Ratanlal
M/S. Shamlal Shankarlal
M/S. Sobharam Motilal
MAHESHWAR
M/S. Bulchand Ishwar
M/S. Mojiram Khubchand
RUTLAM
M/S. Hirachand Jadavchand
M/S. Jagannath Narayan
M/S. Jagoji Narbheram
M/S. Jekishaw Raghunath
M/S. Sakhlal Jamaklal
M/S. Thverji Motilal

DECCAN STATES (Including Kolhapur State)

KOLHAPUR

M/S. Bharmappa Tukaram
M/S. Bhandu Krishna Manglikur
M/S. Padmappa Thisthappa
M/S. Tukaram Gundappa
M/S. Tukaram Apaji

MIRAJ

M/S. Balwant Dada Ramchandra

PHALTAN

M/S. Dayaji Laxman

SANGLI

M/S. Appa Balappa Ramchandra
M/S. Kashinath Demodar Linya
M/S. Parsharam Mankoba Shindye

EASTERN STATES

COOCH-BEHAR

M/S. Abdul Ratiq & Brothers

RAIGARH

M/S. Puraanmul Janakram

RAJNANDGAON

M/S. Gangadin Mathdin

GWALIOR

M/S. Dhonraj Hazarimal
M/S. Gordhandass Radhakishan
M/S. Indrajit Kishanlal
M/S. Laxminarayan Sunderlal
M/S. Ramchandra Chotelal
M/S. Sitaram Bhagwandas
MANDSAUR
M/S. Nandram Madhoram

GWALIOR STATE

UJJAIN

M/S. Amarchand Kasturchand
 M/S. Balmukand Nathalal
 M/S. Hiralal Mannalal
 M/S. Motilal Mathuradas
 M/S. Nandram Shankarlal
 M/S. Narandas Gulabchand
 M/S. Omkarji Motilal
 M/S. Omkarji Pannalal
 M/S. Shankarlal Badrilal

HYDERABAD STATE

AURANGABAD

M/S. Bachhraj Seshmal
 M/S. Dattatraya Govind
 M/S. Gafoorbhai Chandbhai
 M/S. Narayan Dadoji

GULBERGA

M/S. Barvappa Bistappa
 M/S. Rukminiyappa Anadappa

HYDERABAD

M/S. Balaram Hajarimal
 M/S. Chalvadi Venkataswami
 M/S. Dhanraj Bansilal
 M/S. H. Kurban Hussain
 M/S. Murlidhar Chunilal
 M/S. Ramaji Banaji
 M/S. Satyanarayana Chelvadi Venkata-
 Swamy.
 M/S. Tarachand Bansilal

JALNA

M/S. Govind Bhau Paturkar
 M/S. Ranu Kishan Vithoba

KEJ

M/S. Vishnu Mohan

LATUR

M/S. Neminath Ganpat
 M/S. Baburao Bandoba

NANDED

M/S. Manekchand Bhau
 M/S. Ramlal Ramkishan
 M/S. Shankar Harbaji
 M/S. Shriram Rajaram

NIZAMABAD

M/S. Gulabchand Shankarlal
 M/S. Kotu Rajiema
 M/S. T. Rajaram

PARBHANI

M/S. Kishanlal Ramlal
 M/S. Sonraj Anraj

SECUNDERABAD

M/S. Dundoo Augial Balanarasiah
 M/S. Dundoo Pentiah Balakrishnamurthy
 M/S. Mahasetti Vyakanna & Sons
 M/S. Upala Gantiah Basaviah
 M/S. V. Balraj
 M/S. Vangapalle Latchiyah
 M/S. Woopalanchi Babiah
 M/S. Woopalanchi Sarabiah

SIRPUR

M/S. Kantial Ziprusa

WARANGAL

M/S. Gurmilla Ramiyya Gori Murari
 M/S. Pulimati Nagaiyya

MADRAS STATES

ALWAYE

M/S. V. J. Paul

COCHIN

M/S. P. Mohamed Kammu & Mohd.
 Mohideen.

M/S. P. S. N. S. Ambavalana Chettiar

ERNAKULAM

M/S. A. K. Kaliappa Chettiar & Sons.
 M/S. Gosris Ltd.
 M/S. West Coast Electric Plating Co.

KOTTAYAM

M/S. K. T. Cherian & Co.
 M/S. K. Navoor Kani Rowther
 M/S. Lobo & Fernandez & Co.
 M/S. M. Rowther Kammu Rowther
 M/S. Moulana Stores
 M/S. P. M. John & Bros.
 M/S. P. John & Co.
 M/S. S. Kassim Bava Rowther

QUILON

M/S. M. Abdul Razaek & Sons
 M/S. M. V. Kolappa Asari

TRIVANDRUM

M/S. H. K. Syed Mohd. Kammu
 M/S. M. Syed Mohd. Kammu & Sons
 M/S. Shalul Hamced & Bros.
 M/S. M. Mohd, Katubava
 M/S. Trivandrum Lady Stores

MYSORE STATE

ARSIKEREE

M/S. A. Kenchappa & Sons
 M/S. Tukappa Guanachandrappa Setty

BANGALORE

M/S. Abdul Sattar
 M/S. B. P. Padamrajiah
 M/S. D. K. Nabhirajiah
 M/S. Indian Metal Stores
 M/S. Kundanmul Kesarilal
 M/S. Kestavial & Co.
 M/S. Misrimu Bhabutmul & Bros.
 M/S. Mithmul Raghunathmul
 M/S. Motilal & Co.
 M/S. Pratapmul Makanchand
 R/S. P. V. Narayanasamy Chettiar
 M/S. R. Annaiyappa
 M/S. Seshmul Hanjarimul
 M/S. Secy., Indian Coffee Board
 M/S. Sokalchand Ratnaji
 M/S. S. Y. Reddy
 M/S. S. J. Ahmed & Bros.
 M/S. V. P. Ramasami Chittiar & Sons

BLADRAVATI

M/S. Eastern Stores
 M/S. The Necessity Stores

CHANNAPATNA

M/S. C. S. Venkataramanaswamy & Bros.

CHIKAGALUR

M/S. Sri Rama Metal & General Stores

CHITAL DRUG

M/S. C. Setty Subharayappa & Sons
 M/S. K. Radhakrishna Setty & Sons
 M/S. Fakirappa Virupakshappa Sindho
 M/S. Kasi Venkatanarayana Setty
 M/S. The Standard Sales Depot
 M/S. V. Padmappa & Sons

DAVANGERE

M/S. Brahmappa Royappa Chalgeri
 M/S. Homhanna Rajappa Bettur
 M/S. H. V. Sindhe

DODPET

M/S. Amba Metal Store
M/S. Asalaji Hirachand Rathor & Sons
M/S. D. Bharamiah
M/S. Krishna Aluminum Store
M/S. Lalithamba Metal Store
M/S. N. P. Bharmiah
M/S. Y. Nanjappa Rao

HASSAN

M/S. H. K. Varada Raja Sethy
M/S. H. S. V. Sathy & Son
M/S. M. Raghavachari
M/S. Mysore Metal Stores
M/S. P. V. & Sons
M/S. S. Kodandarama Sathy Sons

KADUR

M/S. K. S. Ramiah Sathy & Sons

MYSORE

M/S. Ali Brothers
M/S. M. K. Adinarayana Sathy

SAGARA

M/S. B. V. Karantha
M/S. Rattelalli Seenoppa & Sons

SHIMOGA

M/S. Hanumanthapa Virupakshamppa
Sindhe.

M/S. H. Rama Sastri & Sons
M/S. Kalasetoppa Sripalappa Gogi
M/S. Powcars General Stores
M/S. Shantappa Dundappa Dinaker

PUNJAB STATES

BAHAWALPUR

M/S. Adruam Hiranand
M/S. Aduram Asanand
M/S. Hiranand Govindamal
M/S. Kewalaram Kanaya Lal
M/S. Mulraj Gupta

JAKHAL (JIND)

M/S. Mangli Ram Chokh Raj
M/S. Munshi Ram Desh Raj

PHAGWARA (KAPURTHALA)

M/S. Ram Nath Chiranji Lal
M/S. Sardari Mall Satya Pal

RAJPUTANA STATES

BARMER

M/S. Jitnull Surajmull
M/S. Nanakdas Bastimal

BHILWADA

M/S. Dhuliram Jagannath
M/S. Mubarak Hussain & Bros.
M/S. Nandlal Chhogalal
M/S. Omkarjee Pannalal
M/S. Shrikisandas Badrilal
M/S. Shreeram Jagannath

BIKANER

M/S. Abdul Ghani Thathera
M/S. Bulakhidas Kothari
M/S. Kidarnath & Sons
M/S. Makhanlal & Sons

DEESA

M/S. Mohanlal Ambalal

JAIPUR

M/S. Balwant & Co.
M/S. Bijolal Lakhmichand
M/S. Chothmal Kajodmal
M/S. Chothmal Kamedmal

M/S. Devkinarayan Mangilal
M/S. Dhanalal Devilal
M/S. Dhanalal Dovidas
M/S. Kajodmal Gappoomal
M/S. Marilal Ramlal
M/S. Maliram Rampratap
M/S. Motichand Keshevial
M/S. Nanakchand Mungilal
M/S. Rampratap Ramnarayan
M/S. Ramchandra Sarvanlal
M/S. Sajiram Ram Kumar

JODHPUR

M/S. Badruddin Mohd. Ebrahim
M/S. Laxmandas Ramnarayan
M/S. Laxmandas Ramdas
M/S. Marwar Aluminium Mart
M/S. Oehhavlal Bhawarlal
M/S. Shankarlal Bhawarlal

KOTAH

M/S. Gorelal Mangilal
M/S. Nandram Bhuralal
M/S. Nandram Juramal

NAGORE

M/S. Hastimal Motilal
M/S. Ramgopal Ramvallabh

PALANPUR

M/S. Nathalal Jhumakram
M/S. Parshotam Vakhatram

PALI

M/S. Chhogmal Kaluram
M/S. Chunilal Champaram
M/S. Narayandas Gangadas
M/S. Nothnal Manmal
M/S. Punamchand Tosnilal
M/S. Rambilas Sevaram

UDAIPUR

M/S. Chunilal Nathalal
M/S. Gebilal Kanaiyalal
M/S. Hiralal Kanaiyalal
M/S. Hiralal Motilal
M/S. Hiralal Keshrimal
M/S. Jhaverchand Pyarchand
M/S. Mokamechand Punamchand
M/S. Motilal Nathulal
M/S. Nandram Manekchand
M/S. Udechhand Gesulal

WESTERN INDIA AND GUJERAT
STATES (including Baroda)

BARODA

M/S. Chhotalal Ranchodji
M/S. Kalidas Dalehharam Shah
M/S. Kilabhai Anandram
M/S. Madhavlal Maganlal
M/S. Madhavlal Krishnalal
M/S. Meneklal Samrath
M/S. Mohanlal Malukchand
M/S. Motilal Chhotalal
M/S. Nathalal Amthalal
M/S. Popatlal Krishnalal
M/S. Prabhudas Keshavlal

BHAVNAGAR

M/S. Laxmichand Hemraj
M/S. Ramji Gholabhai
M/S. Talakchand Gopalji
M/S. Vanmali Vehni

BOTAD
M/S. Maganlal Harilal

CAMBAY
M/S. Dalpatbhai Premchand
M/S. Girdharilal Gopaldas
M/S. Nathalal Motichand
M/S. Premchad Lalchand

CHHOTA UDAIPUR
M/S. Mangaldas Kilabhai

DABHOI
M/S. Bhuwanidas Khushal
M/S. Fogatlal Bechardas
M/S. Jagannath Mohanlal
M/S. Ramanlal Bachardas
M/S. Tribhuwan Brindawan
M/S. Tribhuwan Daulatram
M/S. Tribhuwan Vanravandas

GONDAL
M/S. Premji Mangalji

JAMKHANDI
M/S. Shantappa Sigramappa

JAMNAGAR
M/S. Raghunath Ramji
M/S. Ramji Girdhar
M/S. Virji Trinkamji

JAMBUSAR
M/S. Ratanji Ranchodji

JETPUR
M/S. Mulji Virji

JHAGADIA
M/S. Dalsukh Nathabhai

JUNAGAR
M/S. Chhaganlal Madhabji
M/S. Fulchand Nyalchand
M/S. Parshotam Jinabhai

KADI
M/S. Hiralal Hargovan

KALOL
M/S. Hariprasad Jamnadas

KUTIYANA
M/S. Jadhavji Hariraj

KOSAMBA
M/S. Keshavlal Sunderji

MANSA
M/S. Parshotamdas Vithaldas
M/S. Vithaldas Kushaldas

MASAR ROAD
M/S. Dayabhai Chunilal

MAHUYA
M/S. Parshotam Mulji

MIANGAON
M/S. Hargovind Nagardas

MORVI
M/S. Dungersi Bhurabhai

PADRA
M/S. Jayantilal Manilal
M/S. Shantilal Chhotalal

PALEJ
M/S. Uttamchand Mohanlal

PALITANA
M/S. Jayantilal Chhaganlal

PATDI
M/S. Punamchand Tokerssee

PATAN
M/S. Parsotam Nathubhai
M/S. Ramchand Alamchand
M/S. Shantilal Bapulal

PORBANDER

M/S. Maganlal Chhaganlal
M/S. Manishankar Premji
M/S. Mohanlal Chhaganlal
M/S. Popatlal Brothers

RAJKOT

M/S. Bhuderbhai Hemchand
M/S. Kathiawar Vasam Bhandar
M/S. Keshavlal & Brothers
M/S. Kunverji Jagjiwan
M/S. Moradabad Stores
M/S. Parsotam Motilal
M/S. Parshotam Mokamji

RAJPIPLA

M/S. Chunilal Dalpatbhai
SAVARKUNDLA
M/S. Bhagwanji Maoji

SHAHAPUR

M/S. Radha Apparao Langade
M/S. Dhondiram Gopal Vankudre

SIDHPUR

Damodar Vrijlal Bhutta
M/S. Joitaram Harjidas
M/S. Nanchand Sakalchand

SIBOR

M/S. Bhaidas Kishorji
M/S. Balichand Virchand
M/S. Damodar Vrijlal
M/S. Laxmichand Durlabdas
M/S. Manoharlal Bhagwandas
M/S. Morarji Nemji
M/S. Nanchand Sakerechand
M/S. Odhabji Mulji
M/S. Tulsidas Gandabhai.
M/S. Tribhavandas Kalyanji
M/S. Vitaldas Ratansey

SORATH VANTHALI

M/S. Jadavji Tribhuvan
M/S. Morarji Tribhuvan
M/S. Viriji Amarshi

TORDOL

M/S. Adappa Kuberappa
M/S. Adappa Chudappa

UNJHA

M/S. Joitharam Madhavji
M/S. Joitharam Hirji

VISNAGAR

M/S. Amritlal Hakamchand
M/S. Bhagwandas Dalsukhram
M/S. Girdharlal Damordar
M/S. Gopaldas Vrijlal
M/S. Nathal Babubhai
M/S. Nathubhai Sakurbhai
M/S. Punjiram Maganlal
M/S. Parshotomdas Vithaldas

VERAVAL

M/S. Goverdhan Ambaram
M/S. Vanmali Govindji

WADIWAN CAMP

M/S. Aminchand Jhinabhai
M/S. Vallabhdas Chaturdas

WADIWAN CITY

M/S. Bhura Hira
M/S. Chatur Lallu
M/S. Devji Chhaganlal

SCHEDULE II (See clauses 3, 5 and 7)

Description of utensils	Maxi retail price per lb.		1		2	
	Rs. AS.				Rs. AS.	
1. Bati 3" to 4½"	2 2	*24. Lotah	2 4	
2. Batis 5" to 9½"	2 0	25. Mug	2 2	
*3. Balti Akhand	2 4	26. Milk cans	2 4	
4. Balti Milk	2 4	27. Milk pots	2 4	
5. Basin 5" to 9"	2 2	28. Muglai Katorah	2 2	
6. Basin 10" to 24"	2 0	29. Sauce pan	2 2	
7. Bombay Plates	2 2	30. Tats 7" to 8"	2 2	
8. Plates	2 2	31. Tats Larger	2 0	
9. Choumukha	2 2	32. Tiffin Carriers	2 2	
10. Dabba, up to 8"	2 2	33. Tope up to 8"	2 2	
11. Dabba larger size	2 0	34. Tope 9" to 18"	2 0	
12. Dabba Handle up to 8"	2 2	35. Tope 19" and Larger	2 2	
13. Dabba Handled smaller	2 4	<i>Articles for Madras manufacturers only</i>			
14. Dabba Deep	2 2	1. Chintamani Dabba	2 4	
15. Dabba Deep Handled	2 4	*2. Coffee Filters. All patterns	2 4	
16. Dabba Masala	2 4	3. Eddli Panai	2 4	
*17. Fulpatra cut or beaded	2 0	4. Gamla	2 2	
*18. Tumbler	2 4	5. Ghee Barni	2 4	
19. Halwai	2 4	6. Jar Chinai	2 4	
20. Handi	2 4	7. Lagam Chatty	2 2	
21. Khumcha 5" to 8"	2 2	8. Mysore chatty small	2 4	
22. Khumcha Larger	2 0	9. Mysore chatty large	2 2	
23. Kettles	2 4	10. Surti tope up to 7"	2 4	
			11. Surti tope above 7"	2 2	
			12. Mukku chatty	2 2	

NOTE—1. All items not marked with an asterisk are usually tinned before sale; while those marked with an asterisk are usually not tinned; and the maximum retail prices are shown accordingly. Where an usually tinned item is sold untinned a deduction of 2 as. per lb. shall be made from the maximum retail price shown above and where an usually untinned item is sold tinned the maximum retail price shown above shall be increased by 2 as. per lb.

2. If the weight is measured in seers, the maximum retail price per seer shall be twice the maximum retail price per lb. plus one and a half annas.

FORM (See clause 6)

Return for the month of.....194

Name of the manufacturer.....

Full address.....

I/We declare that the following is a true statement of the quantity of brass sheets held, acquired and used by me/us during the month of.....194

Particulars	Quantity of brass sheets Tons
1. Stock in hand at the end of the preceding month.	
2. Quantity acquired during the month
3. Total of items 1 and 2
4. Quantity used in manufacture during the month as per details furnished below.
5. Quantity in stock at the end of the month (quantity against item 3 less quantity against item 4).	

Details of item 4

Description of utensils manufactured	Number brought over from preceding month	Number manufactured	Quantity of brass sheets consumed (Tons)	Total of cols. 2 and 3	Number disposed of to dealers	Number in hand on the last day of the month
1	2	3	4	5	6	7
Total ..						

Dated.....194

Signature of the manufacturer
J. D. KAPADIA
Deputy Secy. to the Govt. of India

The 19th July 1944

No. 12448-S.T.—The following notification, issued by the War Transport Department of the Government of India, is republished for general information.

By order of the Governor
B. MUKERJI
Deputy Secretary to Government

New Delhi, 20th June 1944

No. LV-50 (33)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Civil Motor Transport Vehicles Control Order, 1944, namely:—

In the said Order,—

1. After sub-clause (h) of clause 3, the following sub-clause shall be inserted:—

“(i) ‘transfer order’ means an order in the form set out in the Sixth Schedule to this Order issued by a Provincial Motor Transport Controller”.

2. In sub-clause (6) of clause 5, for the words “the written orders of the Provincial Motor Transport Controller”, the words “a transfer order” shall be substituted.

3. After clause 7, the following clause shall be inserted:—

“7A. (1) Notwithstanding anything to the contrary in Chapter III of the Act, the following provisions shall

apply in regard to the entry of transfer of ownership in the registration certificate of a controlled motor vehicle.

(2) The transferee making a report in accordance with section 31 (i) of the Act shall attach to his report Parts II and III of the transfer order duly filled in.

(3) The Registering Authority shall not make an entry of transfer of ownership in the registration certificate of any vehicle which he knows or has reason to believe to be a controlled motor vehicle unless Parts II and III of the transfer order are duly produced before him.

(4) The transfer of ownership of a controlled motor vehicle shall not be entered in the name of any person other than the person named in the transfer order.

(5) If the Registering Authority is satisfied that particulars of the transfer of ownership of a controlled motor vehicle may properly be entered, he shall, subject to the provisions of this Order, proceed to make the entry of transfer of ownership in accordance with the provisions of and under the Act, duly completing Parts II and III of the transfer order, and shall:—

(a) firmly attach Part II of the transfer order to the certificate of Registration;

(b) endorse the certificate of registration with the warning set out in the Fourth Schedule to this Order; and

(c) complete Part III of the transfer order and return it to the Authority which issued it.”

4. In clause 8, after the words “sale order” the words “or transfer order” shall be inserted.

SIXTH SCHEDULE

[See clause 3 (i)]

CIVIL MOTOR TRANSPORT VEHICLES CONTROL ORDER, 1944

TRANSFER ORDER PART I

Office of the Provincial Motor Transport Controller.

No. Date

..... is hereby authorised to transfer the controlled motor vehicle lorry with goods body

chassis, Registered

chassis with bus body

No.

Make..... wheel-base.....

To.....

Provincial Motor Transport Controller.

To be retained in the office of the Controller.

CIVIL MOTOR TRANSPORT VEHICLES CONTROL ORDER, 1944

TRANSFER ORDER PART II

Office of the Provincial Motor Transport Controller.

No. Date

..... is hereby authorised to transfer the controlled motor vehicle lorry with goods body,

chassis Registered No.....

chassis with bus body

Make..... wheel-base.....

To.....

Provincial Motor Transport Controller.

CIVIL MOTOR TRANSPORT VEHICLES CONTROL ORDER, 1944

I/We.....of..... declare that I/we am/are aware of the provisions of the Civil Motor Transport Vehicles Control Order, 1944, and in consideration of having been permitted to obtain the controlled vehicle above described, I/we agree and undertake to abide by the provisions thereof; and further agree and undertake that I/we will abide by any direction given to me/us at any time by competent authority regarding the fitting and using of a producer gas plant and generally regarding the use of the vehicle anywhere in India and its insurance; that I/we will maintain the vehicle in sound mechanical condition or cause it to be so maintained; that I/we will not cause or suffer it at any time to be loaded in excess of the authorised load or to be driven in excess of the authorised speed; that the Government of India have the right to resume possession of the vehicle on breach by me/us of any of the above conditions or otherwise, at Government valuation and that I/we will forthwith surrender the vehicle on demand by competent authority.

Signed

Registered Owner(s)

Date.....

The above declaration has been signed by the registered owner(s) in my presence.

The transfer of ownership has been entered by me on.....

Registering Authority

Date.....

To be pasted in the Registration Book.

CIVIL MOTOR TRANSPORT VEHICLES CONTROL ORDER, 1944

TRANSFER ORDER PART III

Office of the Provincial Motor Transport Controller

No. Date

..... is hereby authorised to transfer the controlled motor vehicle lorry with goods body

chassis, Registered No.....

chassis with bus body

Make..... wheel-base.....

To.....

Provincial Motor Transport Controller.

CIVIL MOTOR TRANSPORT VEHICLES CONTROL ORDER, 1944

I/We.....of..... declare that I/we am/are aware of the provisions of the Civil Motor Transport Vehicles Control Order, 1944, and in consideration of having been permitted to obtain the controlled vehicle above described, I/we agree and undertake to abide by the provisions thereof; and further agree and undertake that I/we will abide by any direction given to me/us at any time by competent authority regarding the fitting and using of a producer gas plant and generally regarding the use of the vehicle anywhere in India and its insurance; that I/we will maintain the vehicles in sound mechanical condition or cause it to be so maintained; that I/we will not cause or suffer it at any time to be loaded in excess of the authorised load or to be driven in excess of the authorised speed; that the Government of India have the right to resume possession of the vehicle on breach by me/us of any of the above conditions or otherwise, at Government valuation and that I/we will forthwith surrender the vehicle on demand by competent authority.

Signed

Date..... Registered Owner(s).

The above declaration has been signed by the registered owner(s) in my presence.

The transfer of ownership has been entered by me on.....

Part II of the Order has been pasted by me into the Registration Book issued in respect of the motor vehicle described in this Part. I have also caused the necessary endorsement required by clause 7A (5) (b) of the Civil Motor Transport Vehicles Control Order, 1944, to be made in the registration book.

Returned to the Provincial Motor Transport Controller.

Date..... Registering Authority

D. RUTNAM

Joint Secy. to the Govt. of India

The 19th July 1944

No. 12449-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Bombay, 10th May 1944

No. 2-Tex.(A) 44—In pursuance of sub-clause (b) of clause 2 of the Foreign Cotton Control Order, 1944, I, M. K. Vellodi, I.C.S., Textile Commissioner, do hereby authorise the Deputy Chief Controller of Imports, Bombay, to exercise all the powers of the Textile Commissioner under the said order.

M. K. VELLODI
Textile Commissioner

The 19th July 1944

No. 12452-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 17th June 1944

No. T.B.(1)21/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In the said Order.—

1. For sub-clause (c) of clause 3, the following shall be substituted, namely:—

“(c) ‘manufacturer’ means a person engaged in the production of cloth or yarn or both, including any process ancillary to such production, like dyeing, bleaching, embroidering, printing and finishing; and ‘manufacture’ shall be construed accordingly;”

2. For sub-clauses (1) and (2) of clause 18, the following sub-clauses shall be substituted, namely:—

“(1) No manufacturer shall, save with the permission of the Textile Commissioner, at any time hold—

(a) stocks of cloth exceeding the total quantity manufactured by him during the preceding three months; or
(b) stocks of yarn exceeding—

(i) in the case of a person engaged in the manufacture of yarn alone, the quantity of yarn manufactured by him during the preceding two months,

(ii) in the case of a person engaged in the manufacture of cloth alone, the quantity of yarn reasonably required by him for manufacturing cloth during the next three months; and

(iii) in the case of a person engaged in the manufacture of both cloth and yarn, the sum total of the quantity of yarn reasonably required by him for the manufacture of cloth during the next three months and the amount equal to the yarn manufactured by him during the preceding three months surplus to his own requirements during that period.

For the purposes of this sub-clause, cloth on looms and yarn in process of manufacture into cloth shall not be taken into account in computing the stocks held by the manufacturer.

(2) No dealer or other person not being a manufacturer shall, save with the permission of the Textile Commissioner, at any time hold stocks of cloth or yarn in excess of his normal requirements.

Explanation: In the case of a person engaged in manufacturing from cloth or yarn articles such as ropes, tapes, newar, bandages or canvas, his normal requirements of cloth or, as the case may be, of yarn for the purposes of this sub-clause shall be deemed to be the quantity of cloth or yarn used by him during the preceding three months in such manufacture.”

J. D. KAPADIA
Deputy Secretary

New Delhi, 21st June 1944

No. T. B. (1)25/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In sub-clause (a) of clause 3 of the said Order, after sub-paragraph (iii), the following shall be inserted, namely:—

“(iv) leather cloth and inferior or imitation leather cloth ordinarily used in book-binding.”

New Delhi, 3rd July 1944

No. T. B. (1)26/44—In exercise of the powers conferred by sub-rule (2) of Rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In the clause 14 (2) of the said Order—

(i) in sub-clause (a), for the word “three” the word “six” shall be substituted.

(ii) in sub-clause (b), for the word “six” the word “twelve” shall be substituted.

H. M. PATEL

Joint Secy. to the Govt. of India

The 19th July 1944

No. 12455-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Bombay, 1st July 1944

No. 1/2(52)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum retail prices which may be charged by a dealer or producer in respect of the bolts, nuts and rivets specified in the Schedule below:—

SCHEDULE

MAXIMUM RETAIL SELLING PRICES FOR BOLTS, NUTS AND RIVETS.

Diameter	Bolts and Nuts	Maximum Retail Selling Prices.	
		As.	Ps.
1.	1/4"	1	0
2.	5/16"	1	3
3.	3/8"	2	0
4.	1/2"	4	6
5.	5/8"	6	6
6.	3/4"	8	9
7.	7/8"	12	0
8.	1"	15	0
	<i>Nuts</i>		
9.	1/4"	0	4½
10.	5/16"	0	4½
11.	3/8"	0	6
12.	1/2"	1	0
13.	5/8"	1	6
14.	3/4"	2	0
15.	7/8"	2	9
16.	1"	3	0
	<i>Rivets</i>		
17.	1/8"	0	3
18.	3/16"	0	3
19.	1/4"	0	3
20.	5/16"	0	3
21.	3/8"	0	4½
22.	1/2"	0	9
23.	5/8"	1	0
24.	3/4"	1	6
25.	7/8"	2	3
26.	1"	2	9

NOTES—1. The unit used is “Each”, i. e., rates are per bolt with nut, per nut and per rivet.

2. Whenever price to be paid is expressed in fraction of a pie and when only one unit is purchased, it will have to be paid to the nearest pie.

C. C. DESAI

Joint Secy. to the Govt. of India

Bombay, 1st July 1944

No. 1/2(53)/44-CG(CS)—Whereas it has been represented to me by dealers in imported watches that the addition to landed cost allowed by the normal trade practice in force on the 31st August 1939 exceeded 20 per cent thereof:

It is hereby notified for public information that, in accordance with the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance, 1943 (No. XXXV of 1943) and with reference to clause (b) of the said sub-section; I have sanctioned the following additions to landed cost:—

In respect of Omega and Tissot watches	..	120 per cent
„ Roskopf watches	..	115 per cent
„ other watches	..	100 per cent

OFFICE OF THE CONTROLLER GENERAL OF CIVIL SUPPLIES
Bombay, 1st July 1944

No. 1/2(59)/44-CG-(CS).—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in tinned provisions, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the wholesale and retail selling price as fixed by the Central Government under Notification No. 1/2(43)/44-C.G. (C.S), dated the 17th June 1944, subject to the following conditions:—

1. Prices shall be written legibly in English or the local language of the district.

2. The price-list will be shown to any purchaser who makes enquiry about the correct selling prices.

C. C. DESAI

Controller General of Civil Supplies

The 19th July 1944

No. 12456-S.T.—The following notification, issued by the Government of India, in the Department of Food, is hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 27th June 1944

No. CG-602(86)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules and in supersession of the Wheat Flour (use in soap making) (Prohibition) Order, 1944, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Flour (use in soap making) (Prohibition) Order, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. No person shall use in the manufacture of soap the flour of any of the foodgrains specified in the First Schedule to the Foodgrains Control Order, 1942.

3. Any officer authorised by the Central Government or the Provincial Government in this behalf may, with a view to securing compliance with this Order, enter and search, or authorise any person to enter and search any premises where soap is manufactured.

S. R. MAINI

Deputy Secy. to Govt. of India

The 19th July 1944

No. 12460-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 3rd June 1944

No. 475-D.M.(1)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Drugs Control Order, 1943, namely:—

In the said Order—

1. After clause 6 the following clause shall be inserted, namely:—

“6A. *Issue of duplicates*—If the licensing authority is satisfied that the original licence issued to a licensee is lost, destroyed or otherwise rendered useless, it may on payment of a fee of two rupees issue a duplicate of the licence.”

2. To clause 12, the following Explanation shall be added, namely:—

“*Explanation*—In this clause ‘drug’ means any article which is a drug as defined in clause 2 of this Order or Section 3 of the Drugs Act, 1940.”

3. In clause 16 after the words “Provincial Government” the words “or of an officer not below the rank of a District Magistrate authorised by the Provincial Government in this behalf” shall be inserted.

4. In part (ii) of Schedule A, under Martin & Harris Ltd., against Cartazol in column 2—

for the words ‘Container (Liquid)’ the following shall be substituted ‘Container of 10 c.c.’

for the words ‘Container of ampoules’ the following shall be substituted ‘Container of 6” x 1 c.c. ampoules’.

5. In part (i) of the Supplement to Schedule A—

(i) Emetine—

in column 1 after the word ‘Emetine’ the word ‘Hydrochloride’ shall be inserted.

in column 2 the unit ‘Per ampoule’ shall be asterisked.

(ii) Ephedrine—in column 1 after the word ‘Ephedrine’ the word ‘Hydrochloride’ shall be inserted.

(iii) against Mepacrine in column 2 the units ‘Single tablet’, ‘Single ampoule of 0.10 grs. and Single ampoule of 0.30 grs.’ shall be asterisked.

(iv) against Sulphadiazine in column 2 the unit ‘Single tablet’ shall be asterisked.

(v) against Sulphaguanidine in column 2 the unit ‘Single tablet’ shall be asterisked.

(vi) against Sulphanilamide in column 2 the unit ‘Single tablet’ shall be asterisked.

(vii) against ‘Sulphathiazole’ in column 2 the unit ‘Single tablet’ shall be asterisked.

6. In part (ii) of the Supplement to Schedule A—

(i) Under May & Baker (India) Ltd., against M. & B. 693 in column 2 the unit ‘Single tablet’ shall be asterisked.

(ii) Under Volkart Brothers against Sulphasuxidine in column 2 the unit ‘Single tablet’ shall be asterisked.

New Delhi, 3rd June 1944

No. 475 D.M.(1)/44—*Corrigenda*—In the notification of the Government of India in the Department of Industries and Civil Supplies, No. 475 D.M.(1)/44, dated the 19th May 1944, published in the *Gazette of India*, Extraordinary, dated the 19th May 1944—

1. In para. 4 (xii)—

at page 912—Capsules, empty gelatin for ‘No. 21,000’, read ‘No. 2,1000’ for ‘No. 31,000’ read ‘3,1000’.

at page 914—Taka Diastase—for ‘½ oz.’ read ‘¼ oz.’ for ‘½ oz. powder’ read ‘¼ oz. powder’.

2. In Supplement to Schedule A Part (i)—

at page 916—Cascara Sagrada in col. 2 (4th item)—for ‘25 x 5 gr. tablets’ read ‘25 x 4 gr. tablets’.

3. In Supplement to Schedule A, Part (ii)—

Under Cama Norton & Co.—at page 923 Solvochin Calcium in col. 2 for ‘50 x 2 c. c. ampoules’ read ‘50 x 5 c. c. ampoules’.

Under Elix Lilly International Corporation—at page 928 Sulfanilamide in col. 2 (3rd item) for ‘100 x 7½ grs. tablets’ read ‘1000 x 7½ grs. tablets’.

Under Smith Stanistreet—at page 934 Oloo Sanocrysin in col. 4 (6th item) for ‘10-4-0’ read ‘10-0-0’.

Under Miscellaneous—at page 937 Gadusan in col. 2 for ‘10 x 3 c. c. ampoules’ read ‘3 x 10 c. c. ampoules’.

4. In Supplement to Schedule A, Part (iii)—

at page 938—Acriflavine & Proflavine for ‘See page 37’ read ‘See page 941’.

Barbitone—for ‘See page 37’ read ‘See page 941’.

Castor Oil—Other brands in col. 5 for ‘0-8-0’ read ‘0-10-0’.

at page 940 Procaine Hydrochloride for ‘See page 38’ read ‘See page 942’.

Tetrachlorethylene, Terpin Hydrate and Theobromine Sodium Salicylate should be asterisked.

at page 941 Barbitone should be asterisked.

H. M. PATEL

Joint Secy. to the Govt of India

The 19th July 1944

No. 12510-S.T.—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

The 15th July 1944

No. 1/2(64)/14-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943) the Central Government is pleased to make the following amendments in the Department of Industries and Civil Supplies notification No. 1/2(21)/44-CG(CS) dated the 3rd April 1944, fixing maximum prices of fountain pens, fountain pen nibs and inks; namely:—

(1) after item No. 49 in part I the following shall be added:—

Serial No.	Description and make	Maximum retail selling price
		Rs. A. P.
50	Parker Dufold Small nib	37 8 0
51	Parker Dufold large nib	40 0 0
52	Onoto : No. 5600/C	23 2 0
53	Onoto : No. 4601/O	21 14 0

C. C. DESAI

Joint Secy. to the Govt. of India

The 15th July 1944

No. 1/2(65)/44-C.G.(C.S.).—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance

No. XXXV of 1943), I call upon all dealers in fountain pens, fountain pen nibs and inks, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under Notification No. 1/2(64)/44-C.G.(C.S.), dated the 15th July 1944, subject to the following conditions:—

(1) Prices shall be written legibly in English or in the local language of the district; and

(2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices.

C. C. DESAI

Controller General of Civil Supplies

HOME DEPARTMENT NOTIFICATIONS

The 17th July 1944

No. 3769-A.—The following notification, issued, by the Government of India in the Legislative Assembly Department is republished for general information.

By order of the Governor
S. J. MAJUMDAR

Under-Secretary to Government

New Delhi, 30th May 1944

No. F.43 II/44-A.—His Excellency the Governor General, in exercise of the power conferred by sub-section (2) of Section 63D, of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, is pleased to direct that a session of the Legislative Assembly shall commence at New Delhi on Wednesday, the 1st November 1944.

MD. RAFI

Secy. to Govt. of India

The 17th July 1944

No. 3770-A.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

By order of the Governor
S. J. MAJUMDAR

Under-Secretary to Government

RESOLUTION

New Delhi, 1st April 1944

No. 114/44-Pub(C).—In modification of the Home Department Resolution No. 208/41-Public, dated the 16th October 1941, the Governor-General in Council is pleased to announce that with effect from the 30th March 1944, the name of the Department of Indian Overseas has been changed to the 'Department of Commonwealth Relations'. The Department, as thus designated, will deal with the conduct of relations between India and the Dominions in addition to the heads of business mentioned in the Resolution cited above.

E. CONRAN SMITH

Secy. to the Govt. of India

The 17th July 1944

No. 3771-A.—The following notification, issued by the Government of India in the Legislative Assembly Department, is republished for general information.

By order of the Governor
S. J. MAJUMDAR

Under-Secretary to Government

New Delhi, 24th May 1944

No. F.43—III/44-A.—The following order by His Excellency the Viceroy and Governor-General, is published for general information:—

"In exercise of the power conferred by section 63-D of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I, Archibald Percival Viscount Wavell, hereby extend the period of the continuance of the Legislative Assembly up to the 1st October 1945.

NEW DELHI

WAVELL

The 23rd May 1944 *Viceroy and Governor-General"*

MD. RAFI

Secretary to the Govt. of India

The 17th July 1944

No. 3772-A.—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

By order of the Governor
S. J. MAJUMDAR

Under-Secretary to Government

New Delhi, 24th May 1944

No. F.12/44-C.&G.—The following order by His Excellency the Viceroy and Governor-General is published for general information:—

"In exercise of the power conferred by section 63-D of the Government of India Act, as set out in the Ninth

Schedule to the Government of India Act, 1935, I, Archibald Percival Viscount Wavell, hereby extend the period of continuance of the Council of State up to the 1st October 1945.

NEW DELHI

The 23rd May 1944

WAVELL

Viceroy and Governor-General"

MD. RAFI

Secy. to the Govt. of India

The 17th July 1944

No. 3781-A.—The following communique issued by the Government of Bihar, Appointment Department is published for general information.

By order of the Governor
J. E. MAHER

Chief Secretary to Government

COMMUNIQUE

Patna, 27th June 1944

The electoral-rolls for the constituencies of the Indian Legislative Assembly in Bihar and Orissa are under revision and draft will be published during October 1944.

Any person who has been assessed to income-tax during the year 1943-44 on an income of not less than Rs. 3,840 is entitled to be enrolled as an elector for the Indian Legislative Assembly. The Registration Officers and the Revising authorities are not supplied by the Income-tax Department with separate lists of assesseees to income-tax qualified for registration as such electors. It is, therefore, necessary for these assesseees themselves to prefer claims for the inclusion of their names in the rolls. Any such person who desires to have his name registered is advised to put forward his claims at once in writing to the Sub-divisional Officer within whose jurisdiction he generally resides, supporting the claim either with a notice of demand issued under section 29 of the Indian Income-Tax Act, 1922, or a certificate obtained from the Income-tax Department that he was assessed to tax on an income of not less than Rs. 3,840 during the year 1943-44.

A claim thus made and substantiated at this stage will save the elector from the trouble of appearing before the Revising authority in more formal proceedings after the draft publication.

A claimant in addressing the Subdivisional Officer should state clearly the name of the village, the thana and the thana number, or, if he resides in a town the ward of the municipality in which he resides, and his postal address.

J. W. HOULTON

Chief Secretary to Government

The 13th July 1944

No. 2131-C.—The following notifications, by the Government of India, are republished for general information.

By order of the Governor
J. E. MAHER

Chief Secretary to Government

HOME DEPARTMENT

New Delhi, 20th May 1944

No. 9/11/44-Poll.(EW).—In exercise of the powers conferred by section 3 of the Foreigners Act, 1940 (II of 1944), the Central Government is pleased to direct that the following further amendment shall be made in the Foreigners Order, 1939, as subsequently amended, namely:—

In paragraph 11 of the said Order the words "or that part of the Punjab which lies north and west of a line formed by the right bank of the river Indus as far as the confluence of that river with the river Punjnad, and the right banks of the rivers Punjnad and Chenab", occurring in the second to the fifth line, and the words "of the Punjab or" occurring in clause (5) of that paragraph shall be deleted.

V. SHANKAR

Dy. Secy. to Govt. of India

DEFENCE DEPARTMENT

New Delhi, 10th June 1944

No. 5-DC(66)/44.—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Defence of India Rules, namely:—

After clause (bc) of sub-rule (2) of rule 81 of the said Rules, the following clause shall be inserted, namely:—

"(bd) for controlling the recruitment and employment of labour in such areas as may be specified in the order, with a view to securing that sufficient workers are available for essential undertakings;".

New Delhi, 10th June 1944

No. 5-DC(67)/44—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

To sub-rule (2) of rule 91 of the said Rules, the following shall be added, namely:—

“except from a person authorised under sub-rule (4) by the Reserve Bank of India to deal in foreign exchange”.

C. MacL. G. OGILVIE
Secy. to Govt. of India

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 15th July 1944

No. 2893-Com.—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
C. G. NAIR

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 3rd June 1944

No. 11-W.R.I.(G.)/44—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 7-W.R.I./40, dated the 14th September 1940, namely:—

In the Schedule annexed to the said notification, the following entries shall be inserted, namely:—

“30-A. General Assurance Society Limited, Calcutta.

43-A. Indian Trade and General Insurance Company, Limited.”

New Delhi, 20th June 1944

No. 3-W.R.I.(G.)/44-D—In pursuance of sub-rule (2) of rule 6 of the War Risks (Goods) Insurance Rules, the Central Government is pleased to fix the rate of premium payable under any policy of insurance issued under the Scheme, in respect of goods liable to compulsory insurance, at one anna and three pies per month or part of a month for each complete sum of one hundred rupees for the quarter ending 30th September 1944.

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 17th July 1944

No. 2905—1F-5/44-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor
C. G. NAIR

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 17th June 1944

No. 15-W.R.I. (F)/44—In pursuance of sub-rule (2) of rule 14 of the War Risks (Factories) Insurance Rules, 1942, the Central Government is pleased to direct that the following further amendments shall be made in the list of recognised Loss Assessors, published with the Notification of the Government of India in the Department of Commerce No. 8-W.R.I.(F)/42, dated the 9th May 1942, namely:—

To the said list, the following entries shall be added, namely:—

“356. Messrs. Taraporvala and Company, Architects, Engineers and Surveyors, 7-10, Elphinstone Circle, Fort, Bombay.

357. Messrs. K. P. Dayar and Company, Architects and Engineers, ‘Churchgate House’, 30-51, Churchgate Street, Fort, Bombay.

358. Messrs. Sykes, Patker and Divecha, Architects, Engineers and Surveyors, 24-26, Dalal Street, Fort, Bombay.”

S. R. ZAMAN

Joint Secretary to Government of India

The 18th July 1944

No. 2306—III-C-5/44-Com.—The following notifications, issued by the Government of India in the Department of Commerce are republished for general information.

By order of the Governor
C. G. NAIR

Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 17th June 1944

No. 19-ITC/44—*Corrigendum*—In the notification of the Government of India in the Department of Commerce

No. 12-ITC/44, dated the 29th April 1944, the name “H. Siddiqui” should be read as “M. Siddiqui”.

New Delhi, 17th June 1944

No. 20-ITC/44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of Indian Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the Notification of the Government of India in the Department of Commerce No. 23-ITC/43, dated the 1st July 1943:—

1. In Part II of the said Schedule, the following entries shall be substituted for the entries relating to serial No. 1, namely:—

“1. Dry battery wax, red and black, wooden separators and sealing compound for batteries and accumulators—15 and 87”.

2. In Part V of the said Schedule, the entries relating to serial No. 120, shall be deleted.

K. K. CHETTUR

Joint Secy. to Govt of India

The 18th July 1944

No. 2907—IJ-14/44-Com.—The following notifications issued by the Government of India, Department of Labour, are republished for general information.

By order of the Governor
C. G. NAIR

Secretary to Government

Simla, 30th June 1944

No. L.-W.I.S.818(1)—In exercise of the powers conferred by sub-section (4) of section 7 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the War Injuries Compensation Insurance Scheme, namely:—

To clause 1 of the said Scheme, the following sub-clause shall be added, namely:—

“(3) It extends to the whole of British India, including all excluded and partially-excluded areas to which the Act has been, or may hereafter be, applied by notification under sub-section (1) of section 92 of the Government of India Act, 1935.”

Simla, 30th June 1944

No. L.-W.I.S.818(2)—In exercise of the powers conferred by sub-section (1) of section 20 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the War Injuries Compensation Insurance Rules, 1943, namely:—

For rule 1 of the said Rules the following shall be substituted:—

“1. Short title and extent—(a) These rules may be called the War Injuries Compensation Insurance Rules, 1943.

(b) They extend to the whole of British India, including all excluded and partially-excluded areas to which the War Injuries Compensation Insurance Scheme applies.”

S. ALAMGIR

Under-Secretary to the Govt. of India

LAW DEPARTMENT NOTIFICATION

The 18th July 1944

No. 2909-L.R.—The following ordinances, promulgated by the Governor-General, are hereby published for general information.

By order of the Governor
C. G. NAIR

Secretary to Government

New Delhi, 1st July 1944

ORDINANCE No. XXIX of 1944

AN ORDINANCE

further to amend the War Risks (Goods) Insurance Ordinance, 1940

WHEREAS an emergency has arisen which makes it necessary further to amend the War Risks (Goods) Insurance Ordinance, 1940 (IX of 1940), for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by section 72 of the Government of India Act as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. **Short title and commencement**—(1) This Ordinance may be called the War Risks (Goods) Insurance (Amendment) Ordinance, 1944.

(2) It shall come into force at once.

2. Amendment of section 2, Ordinance IX of 1940—In clause (c) of section 2 of the War Risks (Goods) Insurance Ordinance, 1940,—

(a) sub-clauses (ii), (iii), (iv) and (v) shall be renumbered as sub-clauses (iii), (iv), (v) and (vi) respectively;

(b) after sub-clause (i) the following sub-clause shall be inserted, namely:—

“(ii) any explosion or fire which involves any explosives or munitions or other dangerous things required for war purposes, and which happens or is caused by, through, or in connection with the manufacture, storage or transportation of any such explosives, munitions or other dangerous things;”

(c) in sub-clause (iii) as hereinbefore renumbered, for the word “aforesaid” the following shall be substituted, namely:—

“is described in sub-clause (i) or of any such explosion or fire as is described in sub-clause (ii)”.

WAVELL

Viceroy and Governor General

ORDINANCE No. XXX of 1944

AN

ORDINANCE

to enable provision to be made for the dependants of certain persons subject to the Army Act or the Indian Army Act, 1911

WHEREAS an emergency has arisen which makes it necessary to enable provision to be made in certain cases for dependants of certain persons subject to the Army Act (44 & 45 Viet., c. 58) and of persons subject to the Indian Army Act, 1911 (VIII of 1911);

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the Army (Provision for Dependants) Ordinance, 1944.

(2) It shall come into force at once.

2. Power to make provision for dependants of certain persons subject to the Army Act—(1) In the case of all persons subject to the Army Act (44 & 45 Viet., c. 58) whose pay and allowances are paid by and on the authority of the Central Government, it shall be lawful, notwithstanding any provision in any other enactment or any rule of law to the contrary, for proper provision to be made by such authorities as the Central Government may authorise in this behalf for any dependants of any such person as aforesaid who is a prisoner of war or missing, out of his pay and allowances.

(2) Any payments made before the commencement of this Ordinance to dependants which, if this section had been in force, could have been validly made are hereby validated.

3. Insertion of new section 52B in Act VIII of 1911—After section 52A of the Indian Army Act, 1911, the following section shall be inserted, namely:—

“52B. *General power to make provision for dependants*—(1) In the case of all persons subject to this Act, it shall be lawful, notwithstanding any provision in this Act or in any other enactment or any rule of law to the contrary, for proper provision to be made by the prescribed authorities for any dependants of any such person who is a prisoner of war or missing, out of his pay and allowances.

(2) Any payments made before the commencement of the Army (Provision for Dependants) Ordinance, 1944 (XXX of 1944) to dependants which, if this section had been in force, could have been validly made are hereby validated.”

WAVELL

Viceroy and Governor-General

ORDINANCE No. XXXI of 1944

AN

ORDINANCE

farther to amend the Indian Army Act 1911

WHEREAS an emergency has arisen which makes it necessary further to amend the Indian Army Act, 1911 (VIII of 1911) for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act,

1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the Indian Army (Second Amendment) Ordinance, 1944.

(2) It shall come into force at once.

2. Temporary amendment of section 7, Act VIII of 1911—Until the expiry of a period of six months after the termination of the hostilities in being at the commencement of this Ordinance, the Indian Army Act, 1911, shall have effect as if in clause (1) of section 7 thereof after the words “Territorial Army” the words “or in the Auxiliary Force, India or in the Burma Auxiliary Force” were inserted.

3. Amendment of section 103, Act VIII of 1911—To section 103 of the Indian Army Act, 1911, the following sub-section shall be added, namely:—

“(4) Any finding substituted, or any sentence passed, under this section shall for the purposes of this Act and the rules made thereunder have effect as if it were a finding or sentence, as the case may be, of a court-martial.”

WAVELL

Viceroy and Governor-General

New Delhi, 8th July 1944

ORDINANCE No. XXXIII of 1944

AN

ORDINANCE

to amend the Indian Finance Act, 1944

WHEREAS an emergency has arisen which makes it necessary to amend the Indian Finance Act, 1944, for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the Indian Finance (Amendment) Ordinance, 1944.

(2) It shall come into force at once.

2. Amendment of Second Schedule, Indian Finance Act, 1944—In paragraph D of Part II of the Second Schedule to the Indian Finance Act, 1944,—

(a) in the proviso, for the words “the profits of the previous year” the words “the whole or part of the previous year” shall be substituted, and shall be deemed always to have been substituted;

(b) at the end of the proviso, the following *Explanation* shall be inserted, and shall be deemed always to have been inserted, namely:—

Explanation—For the purpose of this proviso, the expression “dividend” shall be deemed to include any distribution included in the expression “dividend” as defined in clause (6A) of section 2 of the Indian Income-tax Act, 1922, and any such distribution made during the year ending on the 31st day of March 1945, shall be deemed to have been made in respect of the whole or part of the previous year.

WAVELL

Viceroy and Governor-General

ORDINANCE No. XXXIV of 1944

AN

ORDINANCE

to establish the Cotton Textiles Fund and to levy a duty of customs on exported cotton cloth and yarn

WHEREAS an emergency has arisen which makes it necessary to establish a fund for supervising the exports of cotton cloth and yarn and for the development of technical education, research and other matters in relation to the cotton textiles industry and for those purposes to levy a duty of customs on exports of cotton cloth and yarn;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title, extent and commencement—(1) This Ordinance may be called the Cotton Textiles Fund Ordinance, 1944.

(2) It extends to the whole of British India

(3) It shall come into force at once

2. Definitions—In this Ordinance, unless there is anything repugnant in the subject or context,—

(a) "Collector" means a Customs-collector as defined in clause (e) of section 3 of the Sea Customs Act, 1878 (VIII of 1878), or a Collector of Land Customs as defined in clause (c) of section 2 of the Land Customs Act, 1924 (XIX of 1924), as the case may be;

(b) "the Committee" means the Cotton Textiles Fund Committee constituted under section 5;

(c) "cloth" and "yarn" mean respectively cloth and yarn of any description manufactured either wholly from cotton or partly from cotton and partly from any other substance and containing not less than ten *per centum* of cotton by weight;

(d) "the fund" means the Cotton Textiles Fund established under section 3;

(e) "prescribed" means prescribed by rules made under this Ordinance.

3. The Cotton Textiles Fund—The Central Government shall establish for the purposes of this Ordinance a fund to be called the Cotton Textiles Fund.

4. Duty of Customs—(1) On and from such date as may be notified by the Central Government in this behalf in the official Gazette a duty of customs shall be levied on all cloth and yarn manufactured in India and exported from British India at the rate of three *per centum* of the maximum ex-factory price for the time being fixed for the particular description of cloth or yarn exported by or under any order for the time being in force made under the Defence of India Rules:

Provided that no such duty shall be levied on any cloth or yarn exported under a contract for export entered into before the commencement of this Ordinance.

(2) On the last day of each month or as soon thereafter as may be convenient, the collector shall in such manner as may be prescribed pay to the credit of the Fund the proceeds of the duty of customs recovered during that month after deduction of the expenses, if any, for collection and recovery.

5. The Cotton Textiles Fund Committee—(1) The Central Government shall constitute a body to be called the Cotton Textiles Fund Committee to administer the Fund in accordance with the provisions of this Ordinance.

(2) The Committee shall consist of such number of members appointed by the Central Government as the Central Government may from time to time consider expedient.

(3) The chairman of the Committee shall be appointed by the Central Government from among the members thereof.

(4) The Committee may, subject to the general control of the Central Government, employ such staff as it thinks necessary for the efficient discharge of its functions under this Ordinance, and may, with the previous sanction of the Central Government, make bye-laws consistent with this Ordinance and the rules made thereunder to provide for all or any of the following matters, namely:—

(a) the procedure to be followed at meetings of the Committee;

(b) the powers exercisable and the duties to be discharged by the chairman of the Committee and the members of the staff of the Committee;

(c) the travelling and other allowances which may be drawn by members of the Committee;

(d) the appointment, promotion and dismissal of members of the staff of the Committee and their terms of service.

6. Application of Fund—(1) Moneys at the credit of the Fund shall be applied by the Committee towards meeting—

(a) firstly, the cost of discharging its functions under this Ordinance;

(b) secondly, the cost of such measures as may be necessary for supervising the export of cloth and yarn;

(c) thirdly, the cost of such measures, including measures involving capital costs, as the Committee may

consider necessary or desirable to take for promoting and increasing the sale of Indian cloth and yarn abroad, and generally for the development of technical education and research relating to the cotton textiles industry.

(2) In exercising its functions under sub-section (1) the Committee shall follow such general or special directions as the Central Government may from time to time think fit to give and if any question arises whether or not any particular expenditure is debitable to the Fund, the decision of the Central Government thereon shall be final.

7. Accounts—(1) The Committee shall maintain the accounts of the Fund in such manner as may be prescribed.

(2) Such accounts shall be examined and audited annually by auditors appointed by the Central Government in this behalf, and an abstract of such accounts with the report of the auditors thereon shall be published in such form, at such time and in such manner as may be prescribed.

8. Dissolution of Committee—When the Committee is dissolved by reason of this Ordinance having ceased to be in force, the unexpended balance at the credit of the Fund shall be applied in such manner as the Central Government may direct, towards meeting the cost of measures such as are described in clause (c) of sub-section (1) of section 6.

9. Power to make rules—(1) The Central Government may, by notification in the official Gazette, make rules to carry out the purposes of this Ordinance:

(2) Without prejudice to the generality of the foregoing power rules may be made providing for all or any of the following matters, namely:—

(a) the term of office of members of the Committee, the circumstances in which members may be removed and the filling of casual vacancies in the Committee;

(b) the conduct of business by the Committee and the number of members which shall form a quorum at a meeting;

(c) the maintenance by the Committee of records of business transacted by the Committee and the submission of copies thereof to the Central Government;

(d) the preparation by the Committee of estimates of annual receipts and expenditure;

(e) the conditions subject to which the Committee may incur expenditure from the Fund outside India for the promotion of the interests of the cotton textiles industry;

(f) any other matter which is to be or may be prescribed under this Ordinance.

WAVELL
Viceroy and Governor General